

C O N T E N T S

**Fifteenth Series, Vol. XXXIII, Thirteenth Session, 2013/1935 (Saka)
No.27, Tuesday, April 30, 2013/Vaisakha 10, 1935(Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, April 30, 2013/Vaisakha 10, 1935(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

अध्यक्ष महोदया : प्रश्न संख्या 481, श्री अर्जुन मेघवाल।

...(व्यवधान)

11.01 hrs.

At this stage Shri Ganesh Singh, Shri Govind Prasad Mishra and some other hon. Members came and stood on the floor near the Table.

...(व्यवधान)

11.01½ hrs

MADAM SPEAKER: Q.No.481,Shri Arjun Meghwal.

अध्यक्ष महोदया : आप से ही संबंधित विषय के बारे में बोल रहे हैं।

...(व्यवधान)

MADAM SPEAKER: Your own Member is asking the question.

... (Interruptions)

श्री अर्जुन राम मेघवाल : प्रधानमंत्री जी कब इस्तीफा दे रहे हैं, यह बताइए। ... (व्यवधान)

मेरा प्रश्न है कि प्रधानमंत्री जी कब इस्तीफा दे रहे हैं? ... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12 noon.

11.02 hrs

*The Lok Sabha then adjourned
till Twelve of the Clock.*



12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

12.0 ¼ hrs.

At this stage Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table.

12.0 ½ hrs.**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now, Papers to be laid on the Table. Shri P. Chidambaram.

... (Interruptions)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table :-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (No. 23 of 2012-13)-Performance Audit (Department of Revenue-Direct Taxes) on IT applications in Income Tax Department, for the year ended March, 2012.

(Placed in Library, See No.LT 8936/15/13)

(ii) Report of the Comptroller and Auditor General of India-Union Government (No. 4 of 2013) - Performance Audit (Department of Revenue-Direct Taxes) on strengthening the tax base through use of information, for the year ended March, 2012.

(Placed in Library, See No.LT 8937/15/13)

(2) A copy of the Outcome Budget (Hindi and English versions) of the Flagship Programmes for the year 2013-2014.

(Placed in Library, See No.LT 8938/15/13)

... (Interruptions)

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): I beg to lay on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT 8939/15/13)

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): I beg to lay on the Table :-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi for the year 2010-2011, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT 8940/15/13)

... (*Interruptions*)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (श्री तारिक अनवर):
महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)

(एक) स्टेट फार्म्स कारपोरेशन ऑफ इंडिया लिमिटेड और भारत सरकार के बीच वर्ष 2013-14 के लिए हुआ समझौता ज्ञापन।

(Placed in Library. See No.LT 8941/15/13)

(दो) राष्ट्रीय बीज निगम लिमिटेड और कृषि मंत्रालय के बीच वर्ष 2013-14 के लिए हुआ समझौता ज्ञापन ।

(Placed in Library. See No.LT 8942/15/13)

(2) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) असम एग्रो.इन्डस्ट्रीज डेवलपमेंट कॉरपोरेशन लिमिटेड, गुवाहाटी के वर्ष 2006-07 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) असम एग्रो.इन्डस्ट्रीज डेवलपमेंट कॉरपोरेशन लिमिटेड, गुवाहाटी के वर्ष 2006-07 के लिए वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक - महालेखा परीक्षक की टिप्पणियां ।

Placed in Library. See No.LT 8943/15/13)

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभापटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)

(4) नाशक कृमि और कीट अधिनियम, 1914 की धारा 4(घ) के अंतर्गत पादप करंतीन (भारत में आयात का विनियमन) (पहला संशोधन) आदेश, 2013 जो 21 मार्च, 2013 के भारत के राजपत्र में अधिसूचना संख्या का.आ.799(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

Placed in Library. See No.LT 8944/15/13)

(5) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत उर्वरक नियंत्रण (संशोधन), 2013 जो 15 फरवरी, 2013 के भारत के राजपत्र में अधिसूचना संख्या का.आ.384 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

Placed in Library. See No.LT 8945/15/13)

(6) नारियल विकास बोर्ड अधिनियम, 1979 की धारा 21 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति हिन्दी तथा अंग्रेजी संस्करण) -

- (एक) नारियल विकास बोर्ड (समूह "ग" पद) भर्ती विनियम, 2012 जो 7 जुलाई, 2012 के भारत के साप्ताहिक राजपत्र में अधिसूचना संख्या सा.का.नि. 166 में प्रकाशित हुए थे।
- (दो) नारियल विकास बोर्ड (निदेशक) भर्ती विनियम, 2013 जो 21 जनवरी 2013 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 32 (अ) में प्रकाशित हुए थे।
- (7) उपर्युक्त (6) की मद संख्या (एक) में उल्लिखित पत्रों को सभापटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

Placed in Library. See No.LT 8946/15/13)

12.01 hrs

PUBLIC ACCOUNTS COMMITTEE

80th to 86th Reports

डॉ. गिरिजा व्यास (चित्तौड़गढ़): महोदया, मैं लोक लेखा समिति (2012-13) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करती हूँ:-

- 1) रेल मंत्रालय से संबंधित वर्ष 2010-11 के नियंत्रक और महालेखापरीक्षक प्रतिवेदन संख्या 34 के पैरा संख्या 2.2 पर आधारित " भारतीय रेल में तत्काल और अग्रिम आरक्षण प्रणाली " के बारे में 80वां प्रतिवेदन।
- 2) रसायन और उर्वरक मंत्रालय (उर्वरक विभाग) से संबंधित वर्ष 2011-12 के नियंत्रक और महालेखापरीक्षक प्रतिवेदन संख्या 8 पर आधारित " उर्वरक राजसहायता " के बारे में 81वां प्रतिवेदन।
- 3) उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय तथा वाणिज्य और उद्योग मंत्रालय से संबंधित वर्ष 2011-12 के नियंत्रक और महालेखापरीक्षक प्रतिवेदन संख्या 26 पर आधारित " आयातित दलहन की बिक्री और वितरण" संबंधी 82वां प्रतिवेदन।
- 4) विभिन्न मंत्रालयों/विभागों से संबंधित वर्ष 2011-12 के नियंत्रक और महालेखापरीक्षक प्रतिवेदन संख्या 1 के पैरा संख्या 4.2.1 और 4.2.2 पर आधारित "सहायता अनुदान और राजसहायता शीर्ष में प्रावधान में अभिवृद्धि" संबंधी 83वां प्रतिवेदन।
- 5) स्वास्थ्य और परिवार कल्याण मंत्रालय में संबंधित "औषधियों और चिकित्सा उपकरण की खरीद" संबंधी समिति के 24वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 84वां प्रतिवेदन।
- 6) रेल मंत्रालय (रेलवे बोर्ड) से संबंधित "आयडल इनवेस्टमेंट ऑन अ न्यू लाइन " संबंधी समिति के 43वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों /सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 85वां प्रतिवेदन।

- 7) कृषि मंत्रालय (कृषि और सहकारिता विभाग) से संबंधित "कृषि और सहकारिता विभाग की मांग संख्या 1 की समीक्षा" संबंधी समिति के 56वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों /सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 86वां प्रतिवेदन।
-

12.02 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS
22nd to 25th Reports

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Twenty-second Report on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report on 'National Aviation Company of India Limited'.
- (2) Twenty-third Report on 'Export of Gold Jewellery by MSTC Ltd'.
- (3) Twenty-fourth Report on 'Bharat Sanchar Nigam Limited'.
- (4) Twenty-fifth Report on 'Pawan Hans Limited'.

—————
... (*Interruptions*)

12.02 ½ hrs.

COMMITTEE ON ESTIMATES

23rd and 24th Reports

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): I beg to present the following Reports (Hindi and English Versions) of Committee on Estimates (2012-13):-

- (1) Twenty-third Report on the subject 'Crop Diversification' pertaining to the Ministry of Agriculture (Department of Agriculture & Cooperation).

- (2) Twenty-fourth Report on Action Taken by the Government on the Recommendations/Observations contained in the Fourteenth Report (Fifteenth Lok Sabha) on the subject 'Development and Regulation of Civil Aviation' pertaining to the Ministry of Civil Aviation.

... (*Interruptions*)

12.03 hrs.

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED TRIBES
27th Report**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to present the Twenty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on “Implementation of schemes for Beedi workers with particular reference to Scheduled Castes and Scheduled Tribes” pertaining to the Ministry of Labour & Employment.

... (*Interruptions*)

12.03 ½ hrs.

**STANDING COMMITTEE ON AGRICULTURE
49th Report**

श्री बसुदेव आचार्य (बांकुरा): महोदया, मैं खाद्य प्रसंस्करण उद्योग मंत्रालय की अनुदानों की मांगों (2013-14) पर कृषि संबंधी स्थायी समिति का 49वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

12.04 hrs.

**STANDING COMMITTEE ON INFORMATION TECHNOLOGY
43rd to 46th Reports**

RAO INDERJIT SINGH (GURGAON): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2012-13):-

- (1) Forty-third Report on Demands for Grants (2013-14) relating to the Department of Telecommunications (Ministry of Communications and Information Technology).
- (2) Forty-fourth Report on Demands for Grants (2013-14) relating to the Department of Electronics & Information Technology (Ministry of Communications and Information Technology).
- (3) Forty-fifth Report on Demands for Grants (2013-14) relating to the Department of Posts (Ministry of Communications and Information Technology).
- (4) Forty-sixth Report on Demands for Grants (2013-14) relating to the Ministry of Information and Broadcasting.

... (*Interruptions*)

12.04 ½ hrs.**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND
PUBLIC DISTRIBUTION****28th and 29th Reports**

SHRI VILAS MUTTEMWAR (NAGPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2012-13):-

- (1) Twenty-Eighth Report on Demands for Grants (2013-14) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Twenty-Ninth Report on Demands for Grants (2013-14) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

... (Interruptions)

12.05 hrs.**STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS
33rd to 35th Reports**

श्री कमलेश पासवान (बांसगांव): अध्यक्ष महोदया, मैं रसायन और उर्वरक संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) रसायन और उर्वरक मंत्रालय (उर्वरक विभाग) की अनुदानों की मांगों (2013-14) संबंधी समिति का 33वां प्रतिवेदन।
- (2) रसायन और उर्वरक मंत्रालय (रसायन और पेट्रोकेमिकल विभाग) के अनुदानों की मांगों (2013-14) संबंधी समिति का 34वां प्रतिवेदन।
- (3) रसायन और उर्वरक मंत्रालय (फार्मास्युटिकल विभाग) के अनुदानों की मांगों (2013-14) संबंधी समिति का 35वां प्रतिवेदन।

12.05 ½ hrs.

**STANDING COMMITTEE ON RURAL DEVELOPMENT
38th to 41st Reports**

श्रीमती उषा वर्मा (हरदोई): अध्यक्ष महोदया, मैं ग्रामीण विकास संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करती हूँ :-

- (1) भूमि संसाधन विभाग (ग्रामीण विकास मंत्रालय) की अनुदानों की मांगों (2013-14) संबंधी समिति का 38वां प्रतिवेदन।
- (2) पंचायती राज मंत्रालय की अनुदानों की मांगों (2013-14) संबंधी समिति का 39वां प्रतिवेदन।
- (3) पेयजल और स्वच्छता मंत्रालय की अनुदानों की मांगों (2013-14) संबंधी 40वां प्रतिवेदन।
- (4) ग्रामीण विकास विभाग (ग्रामीण विकास मंत्रालय) की अनुदानों की मांगों (2013-14) संबंधी 41वां प्रतिवेदन।

... (*Interruptions*)

12.06 hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): Madam Speaker, on behalf of my senior colleague, Shri Sharad Pawar, I beg to lay the statement on the status of implementation of Observations / Recommendations contained in the Fortieth Report of the Parliamentary Standing Committee on Agriculture in pursuance of the direction 73 A of the Hon'ble Speaker, Lok Sabha, issued vide Lok Sabha Bulletin - Part-II dated September 01, 2004.

The Standing Committee on Agriculture has examined the Demands for Grants of the Ministry of Agriculture, Department of Agricultural Research and Education (DARE) for the year 2012-13 and presented their fortieth report. The Department has furnished the Replies of the Government on all the Observations / Recommendations in the Action Taken on the Fortieth Report to PSCA.

All the Observations / Recommendations of the Committee have been considered. The details of Recommendations/ Observations of the Committee and Action taken by the Government along with present status are given in Annex-I which is laid on the Table.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 8947/15/13.

12.06 ½ hrs**MATTERS UNDER RULE 377***

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise Matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

(i) Need to construct a coastal belt from Azhikode to Chenthrappinny in Kerala to provide protection against sea tides

SHRI K. P. DHANAPALAN (CHALAKUDY): I would like to raise an important issue concerning my Constituency which comprises of seven Assembly Constituencies extending from south in Ernakulam to Thrissur District in north. In Thrissur District, there is 22 kilometres of coastal area extending over Kodungallur and Kaipamangalam Assembly Constituencies. These 22 kilometres of coastal area lay unprotected by coastal belt from Azhikode to Chenthrappinny and extend over seven Panchayats. There occur frequent incidents of sea attacks leading to soil erosion and collapse of houses and trees situated along the coast. Casualties occur during the time of leap tides also. A few years back, severe casualties occurred during Tsunami also. People residing in this coastal area face serious difficulties due to frequent sea attacks. Besides, the 'Muzris', which was one of the famous ports in ancient India, is also situated in this coastal area. Excavation works are under progress and lakhs of antiquities are being excavated from this area.

* Treated as laid on the Table.

Hence construction of coastal belt is of utmost importance for protecting this coastal area. Therefore, in view of the above facts I would request that urgent steps may be taken by the Government for constructing a coastal belt at a length of about 22 kilometres from Azhikode to Chenthrappinny connecting those seven Panchayats immediately.

(ii) Need to include Kosali language in the 8th Schedule of the Constitution

SHRI AMARNATH PRADHAN (SAMBALPUR): Sambalpur, my parliamentary constituency which is located in Western Odisha region is very rich in culture and has its own language, for communication. Kosali language is very popular and commonly used by the people of the districts of Sonepur, Bolangir, Bargarh, Boudh in Odisha. People of this region is consistently trying to make it popular at the national level. The script of this language is being developed. So I request the Government to include Kosali language in the 8th Schedule of the Constitution.

(iii) Need to review the objectionable contents of the Social Science Text Book of Ninth standard syllabus of CBSE published by the NCERT

SHRI N. PEETHAMBARA KURUP (KOLLAM): I would like to draw your kind attention to certain controversial references contained in the Social Science Text Book of ninth standard syllabus of CBSE, published by the NCERT. In chapter VIII of the book "India and the contemporary World-I", under the title "Clothing : A Social History" in pages 168-169 it has been stated that "In October, 1859 riots broke out as shanar women were attacked in the market place and stripped of their upper clothes. Houses were looted and chapels burnt."

My objection to the content of the book is that it highlights only one aspect of a historical reality. We cannot turn a blind eye to the several social movements that began in early 1930s to restore the rights and self respects of the under privileged.

The great Nair community leader, Shri Mannathu Padmanabhan and Shri E.V. Perumal Naidu led processions that converged at Thiruvananthapuram and gave a joint petition to the then royal family head Sethu Lakshmi Bai urging her to legally ban the practice of untouchability. The famous Vaikom Satyagraha of 1931 was aimed to give entry to the people belonging to the backward communities to public places. Forward caste leaders like Mannath Padmanabhan, Changanasseri Parameswaran Pillai, T.R. Krishnaswami, K. Kelappan, K.P. Kesava Menon, Kuroor Neelakandan *Namboothiri along with Shri* "T.K. Madhavan and SNDP leaders participated in the Satyagraha. History cannot be selective reporting of the past. If it is so, it will be an attempt to vitiate and pervert the true historical facts. Rather than fostering brotherhood, secularism and national integration, teaching of distorted or partial accounts of history will only widen the rift between castes and religion in the minds of young children.

I, therefore, request you to take immediate necessary action to withdraw the controversial NCERT text book and make necessary corrections to reflect the true history

(iv) Need to set up fast track courts to deal with cases of sexual assault on children and women in the country

श्री सज्जन वर्मा (देवास): मध्य प्रदेश - उत्तर प्रदेश तथा दिल्ली सहित तमाम राज्यों में नाबालिग बच्चियों के साथ विगत सप्ताहों में अनेकों दुष्कर्म और सामूहिक बलात्कार की घटनाएं तेजी से घटी है, जिसकी वजह से सम्पूर्ण देश का जन-मानस आंदोलित है । मध्य प्रदेश में ही विगत आठ दिनों में 8 घटनाएं नाबालिगों के साथ घटित हुई है, नेशनल क्राइम ब्यूरो की सर्वे रिपोर्ट में महिलाओं के प्रति होने वाले अपराधों में 2010 पहले नम्बर पर है एवं महाराष्ट्र व छत्तीसगढ़ क्रमशः 2 व 3 नम्बर पर है । मेरा केन्द्र सरकार से अनुरोध है कि प्रभावित राज्यों में शीघ्रता से फास्ट ट्रैक कोर्ट बनवाए तथा वर्तमान स्थापित न्यायालयों के न्यायाधीशों को आग्रह पूर्वक निर्देश दिए जावें कि 15 दिन से लेकर एक माह में इस तरह के प्रकरणों में फैसला कर दिया जावे । बलात्कार के बाद हत्या कर दिए जाने के प्रकरणों में सीधे-सीधे फाँसी की सजा निर्धारित की जाये और इन प्रकरणों में जो पुलिस कर्मी व अधिकारी लापरवाही करें उन्हें नौकरी से पृथक करने का कठोर दण्ड देने का प्रावधान किया जाए ।

(v)Need to seek the view of public representatives before taking decision of closure of level crossings in the country

श्री इज्यराज सिंह (कोटा): मैं सरकार के ध्यान में लाना चाहता हूँ कि देश में कई जगह रेल फाटक स्थाई रूप से बंद कर दिए गए हैं एवं जो फाटक खुले हुए हैं वे गांव से काफी दूर है । किसानों को अपने खेतों में खेती-बाड़ी कार्य करने में काफी दिक्कत हो रही है । किसानों को अपने खेती में प्रयोग होने वाले सामानों को एवं पशुओं को फाटक के उस पार ले जाने में कई असुविधाओं का सामना करना पड़ रहा है । इस संबंध में किसानों में काफी असंतोष है । लोगों का कहना है कि रेलवे अधिकारी मात्र प्रशासन के कुछ अधिकारियों की अनुमति लेकर तथा बिना किसी जन-प्रतिनिधि से पूछकर फाटक बंद कर देते है जो जनहित में नहीं है ।

सरकार से अनुरोध है कि जन-प्रतिनिधियों की सहमति के बिना रेलवे फाटकों को बंद नहीं किया जाए ।

(vi) Need to release the share of Central Government for Metro Rail Project on Vanaz-Ramwadi Corridor in Pune, Maharashtra

SHRI SURESH KALMADI (PUNE): The Pune Municipal Corporation (PMC) and Pimpri-Chinchwad Municipal Corporation (PCMC) had jointly appointed Delhi Metro Rail Corporation (DMRC) to prepare DPR on Metro for Pune city where roads are not wide enough to cater to the need to reduce heavy traffic density.

The DMRC submitted its final DPR on two corridors;(1) Pimpri-Chinchwad to Swargate for a length of 16.5 Kms and (2) Vanaz-Ramwadi Corridor (VRC) with a length of 14.93 Kms.

Out of the above two corridors, PMC has decided to take up 14.93 Km VRC initially with an equity contribution of 20% from the Government of India and 20% from the Government of Maharashtra i.e. Rs. 518.60 crores from each. The VRC is totally elevated and easy to implement.

I, therefore, request the Central Government to release their equity share in the project cost at the earliest on the lines of Delhi Metro so as to start Pune Metro work without any further delay and fully exempt this project from Central Taxes, which form a major component of the project cost.

(vii)Need to expedite the construction of bridge on Buckingham canal on State Highway No. 58 in Sadurangapattinam in Tamil Nadu

SHRI P. VISWANATHAN (KANCHEEPURAM): Sadras or Sadurangapattinam in Chengalpattu is about 35 miles south of Chennai City and is connected with Buckingham Canal. Kalpakkam City and Sadurangapattinam are adjacent to each other. The State highway No. 58 is connecting Mamallapuram and Tirukalukunram via Sadurangapattinam. This is one of the major Highways. In Sadurangapattinam, Buckingham Canal is crossing the said main highway. The existing bridge is more than 100 years old and requires repairs and renovation. NABARD under its Rural Road Scheme is financing a New Bridge after demolishing the old bridge at a cost of Rs.4.95 Crores. The proposed new bridge is having a length of 56.4 meter, 12 meter wide and 8 meter height. The Project was approved during the year 2010 and contract has been awarded.

Taking into consideration movement of boats under the bridge, the bridge was designed to have 32 meter gap between the pillars and 5 meter depth to have trouble free water transportation. The tentative cut off date to complete the project was fixed November, 2011 at that time. It was reported that the project had been delayed due to substandard materials, faulty design of the pillars. The project monitoring authorities have not taken any steps to supervise the work due to which the construction of new bridge has been delayed till date. Due to the delay in the construction of bridge, the traffic has been diverted which resulted in traffic jam and a lot of inconvenience to general public in my Constituency.

NABARD should take immediate steps to finance the project without any further delay since the project is behind schedule for more than 16 months approximately.

(viii) Need to increase the limit of insured deposits by individuals in Cooperative banks from Rs 1 lakh to Rs. 10 lakh

SHRIMATI SUMITRA MAHAJAN (INDORE): I draw your kind attention to the provisions of Section 16 by the Deposit Insurance and Credit Guarantee Corporation Act, 1961 in relation to deposits of the individuals in Cooperative Bank under winding up/liquidation. It inter alia, provides that the Corporation may from time to time having regard to its financial position and to the interest of banking system of the country as a whole raise, with the previous approval of the Government, the limits of payment payable in respect of ensured deposits. This limit was revised to Rs.1 lakh w.e.f. 01/05/1993, i.e., almost 20 years back. It will be appreciated that the value of Rs.1 lakh in 1993 could be equivalent to Rs.10 lakhs as of now. Besides, the insurance payable to the DICGC was increased w.e.f. 01/04/2004 and again w.e.f. 1st April, 2005.

It may be mentioned here that the deposits in the Cooperative Banks are held by the people from the lower income groups/lower middle income groups for their social safety, nominal monthly incomes and for the social liabilities like marriages, old age security, etc. The fact is that this limit of Rs. 1 lakh has not been revised during the last 20 years in spite of increase in the rate of insurance premium payable by the banks in 2004 and again in 2005.

Keeping in view of the above, I urge the Hon'ble Finance Minister that the limit of Rs.1 lakh payable in respect of the Insured deposits by the individuals in the Cooperative Banks which are under winding up process/ under liquidation may be raised up to Rs.10 lakh at the earliest. The same may be made applicable to the eligible Cooperative Banks w.e.f. 01.04.2004 when the insurance premium was raised. This step will benefit the common man at large.

(ix) Need to introduce a train named after Babu Veer Kunwar Singh, the great hero of India's First War of Independence

SHRI NIKHIL KUMAR CHOUDHARY (KATIHAR): As it is well known, Babu Veer Kunwar Singh was one of the most prominent heroes of India's First War of Independence that took place in 1857. He was the chief organiser of the fight against the British in Bihar at the ripe age of 80 without caring for his falling health. At one point of time, he was able to drive away the British Army from his ancestral village (Jagdishpur), and his flag replaced the Union Jack at the Jagdishpur Fort.

People across the country, particularly those in Bihar, commemorate 23 April as his victory day. But it is distressing to find that there is no train running in the country that is named after him. I believe it is also the duty of the Indian Railways to show its respect towards this great hero of the war for independence.

It would therefore be my humble request to please name a train after him that goes to Bihar so that as a nation we do not fail to show respect for a hero who laid down his life for country's independence.

(x)Need to issue a commemorative stamp in honour of Maharaja Satan Passi and undertake beautification and renovation of the historical Satan Kot at Unnao in Uttar Pradesh

श्री अशोक कुमार रावत (मिसरिख): महाराजा सातन पासी उत्तर प्रदेश राज्य के उन्नाव एवं हरदोई के एक पराक्रमी वीर पासी राजा हुए हैं। सातन कोट, जनपद उन्नाव की तहसील बांगरमऊ में सण्डीला मार्ग पर सई नदी के किनारे स्थित है। इस क्षेत्र के चारों ओर पासी समाज के लोगों की बाहुल्यता है। सातन कोट किले का वर्तमान क्षेत्रफल लगभग 60 एकड़ में फैला हुआ है, लेकिन इतिहासकारों का यह मानना है कि जब इस किले का निर्माण हुआ था तब इसका क्षेत्रफल 200 एकड़ से अधिक था। आज भी यहां पर विभिन्न प्रकार के बर्तन, विभिन्न प्रकार की आकृतियां इत्यादि मिलती रहती है। सातन कोट के किले पर प्रति वर्ष चैत की पूर्णिमा एवं परवा के दिन दो दिनों का एक विशाल मेले का आयोजन किया जाता है जिसमें सभी समुदाय के लाखों लोग शामिल होते हैं।

सातन कोट के किले पर माता सुचैना देवी का एक मंदिर भी है, जिसमें श्रद्धालुजन आज भी बड़ी आस्था से पूजा अर्चना करते हैं। महाराजा सातन पासी स्वयं भी माता सुचैना देवी के परम भक्त थे। किले के पश्चिम में एक विशाल शिवलिंग भी स्थापित है। ऐसा माना जाता है कि यह चौथी शताब्दी में स्थापित किया गया था।

इस बात के भी प्रमाण मिलते हैं कि सातन कोट भगवान बुद्ध के समय में साकेत नाम से जाने जाते थे। यह स्थान तत्समय बौद्ध धर्म का एक प्रसिद्ध तीर्थ स्थान था। यहां पर कई हजार बौद्ध भिक्षुओं को धर्म, दर्शन, साहित्य एवं अन्य विषयों की शिक्षा दी जाती थी। यह भी ज्ञात होता है कि भगवान बुद्ध स्वयं भी इस स्थान पर आते थे। चंद्रगुप्त विक्रमादित्य के समय में चीनी यात्री फाह्यान और राजा हर्ष के समय में ह्वेनसांग जैसे विद्वान यात्री भी यहां आये थे।

महाराजा सातन पासी ने एक अच्छी शासन व्यवस्था दी और एक विशाल राज्य की संरचना के लिए अनेक किलों का विभिन्न स्थानों पर निर्माण भी करवाया। उन्होंने सीमा की सुरक्षा और आंतरिक व्यवस्था की भी विशेष व्यवस्था की थी। आज पासी समाज के इस पराक्रमी शासक के महत्वपूर्ण किले का सौंदर्यीकरण किए जाने की आवश्यकता है।

अतः मेरा केंद्र सरकार से अनुरोध है कि वह पासी समाज के महाराजा सातन पासी की याद में डाक टिकट जारी किए जाने और उनकी कांस्य प्रतिमा स्थापित किए जाने के साथ-साथ ऐतिहासिक सातन कोट को केंद्रीय पर्यटन की सूची में शामिल करते हुए उसका सौंदर्यीकरण एवं सुदृढीकरण कराये जाने हेतु आवश्यक कदम उठाएं।

(xi)Need to expedite the proposal for construction of Railway Over Bridges in Valmiki Nagar parliamentary constituency, Bihar

श्री बैद्यनाथ प्रसाद महतो (वाल्मीकिनगर): बिहार के वाल्मीकीनगर लोक सभा क्षेत्र अंतर्गत दो महत्वपूर्ण उपरगामी पुल क्रमशः समपार संख्या 50 बगहा-एनएच 28 बी तथा 22 स्पेशल नरकटियागंज निर्माण हेतु संचिका स्वीकृति हेतु रेलवे बोर्ड, नई दिल्ली में पड़ी है। विलंब होने से क्षेत्र के ग्रामीणों में रोष है।

अतः मैं जनहित में भारत सरकार से मांग करता हूँ कि उपरोक्त दोनों प्रस्तावित उपरगामी पुलों का वर्ष 2014 तक निर्माण कार्य पूरा करें ताकि उसका लाभ आम जनता को मिल सके।

(xii)Need to accord Presidential assent to the Tamil Nadu Preservation of Private Forest (Amendment) Bill, 2011

SHRIMATI J. HELEN DAVIDSON (KANYAKUMARI): I have been requesting the Hon'ble Minister of Home Affairs during the past one year to get the assent of Hon'ble President of India to the Tamil Nadu Preservation of Private Forest (Amendment) Bill, 2011. The Bill as passed by Tamil Nadu Legislative Assembly has been reserved for assent by the President.

The Home Ministry has also informed that the Legislative Department of Ministry of Law and Justice had furnished their comments on the said bill, but the comments of the Ministry of Environment and Forests are still pending.

It is understood that this Bill can be processed only after getting the reply from the Ministry of Environment and Forests.

Most of farmers in Vilavancode, Kalkulam and Thovalai Taluks depend upon rubber harvest since several years. These farmers have no other source of income except the rubber plantation. Kanyakumari is only rubber growing district in Tamil Nadu. In Kanyakumari district 19233 hectare rubber plantation are available which produce 24020 tonnes of rubber annually.

In Kanyakumari District, the largest producer is Arasu (Govt) Rubber Corporation. It provides direct employment to around 2000 people and indirect employment to around 2000 people. Other than Arasu (Govt) Rubber Corporation in Kanyakumari District, there are 65 nos. of large growers and 570 nos. of small growers. The total area of 19233 hectare covered under rubber cultivation in Kanyakumari District.

The Tamil Nadu Preservation of Private Forest Act of 1949 was extended to Kanyakumari District in 1979. Because of this Act Government of Tamil Nadu recently classified rubber plantations on Patta land in Kanyakumari District as Private forest. Rubber plantation area in Patta Lands in Kanyakumari District should be exempted from Preservation of Private Forest Act. Ordinary poor farmers suffer a lot.

The poor farmers in my Kanyakumari Constituency are unable to sell/purchase their land and obtain any loan out of it. Hence the Government of Tamil Nadu approached the Home Ministry to get the assent from Hon'ble President of India in Preservation of Private Forests (Amendment) Bill 2011.

I request the Hon'ble Minister to look into the matter and fulfill the genuine demand of our people by expediting the assent of the President to Tamil Nadu Preservation of Private Forest (Amendment) Bill, 2011 (L.A. Bill No. 7 of 2011).

(xiii)Need to expedite introduction of MEMU train between Erode and Palakkad town in Kerala

SHRI M.B. RAJESH (PALAKKAD): I would like to draw the attention of the Government to a serious issue related to my constituency. A MEMU service was first announced in the rail Budget of 2002 and the same was not implemented. The same MEMU again found a place in the rail Budget of 2012. Again this announcement has not been implemented in the last one year. This is a long pending demand and as a result of Budget announcement people have a great expectation. After the presentation of Rail Budget 2013 a delegation of MPs had met Hon'ble Railway Minister. Hon'ble Railway Minister had assured the extension of Ernakulam-Trissur MEMU to Palakkad and operationlisation of Erode-Palakkad Town MEMU before 31st of March. The extension of Ernakulum Trichur MEMU to Palakkad has been implemented. However, the Erode-Palakkad Town Memu has not been materialized. Hence, I urge upon the Government to implement Erode-Palakkad Town Memu which has been delayed by a decade urgently.

(xiv) Need to take necessary steps for introduction of Metro Rail Transport System connecting urban areas of Khurda, Jatni, Bhubaneswar and Cuttack in Odisha

DR. PRASANNA KUMAR PATASANI (BHUBANESWAR):The urban conglomerates of Khurda, Jatni, Bhubaneswar and Cuttack have expanded rapidly over the years. With a slew of development projects planned in and around the above towns, the population of the above conglomerates is expected to rise exponentially. Under the circumstances, it becomes imperative for setting up of Rapid Metro Rail connectivity for speedy and seamless travel for the city dwellers. This will further boost expansion and overall development of the region.

The long standing demand of the people of Odisha for a Rapid Metro Rail connectivity may be taken up at the earliest.

(xv)Need to upgrade Cancer Research Institute, Adyar in Tamil Nadu as a National Centre of Excellence

SHRI C. RAJENDRAN (CHENNAI SOUTH): In my Parliamentary Constituency of Chennai South, there is a Cancer Research Institute in Adyar, which was founded in 1954, as a voluntary charitable organization. This Institute is one of the oldest NGO-run cancer hospitals in the country. As a Cancer Referral Centre, this Institute has been providing exemplary service to the cancer patients in India. This Institute has been rated by the World Health Organization as the top-ranking Cancer Centre in the country.

With paucity of funds and virtually no assistance from the Centre, this Institute is not able to expand and serve more cancer patients. So far, the Centre has been providing meagre support to the Institute through the Tertiary Cancer Centre Scheme, under the National Programme for Prevention and Control of Cancer. For the last three decades, it is serving the public with the least resources. Presently, the Tamil Nadu Government has been providing maintenance grants.

The Chairperson of the Institute has sent a proposal to the Union Ministry of Health and Family Welfare, for upgradation of this Centre as a National Centre, with a view to extend much better services to the cancer patients from all over the country. This proposal is pending with the Government of India. Our Hon'ble Chief Minister has also written a letter to the Hon'ble Prime Minister of India in this regard.

Considering the yeomen service being rendered by this Institute for over three decades, this Institute should be upgraded to that of a Centre of Excellence and given a national status so that it becomes an autonomous National Cancer Research Institute.

I request the Government to consider and upgrade this Institute so that it could be expanded and strengthened which would enable it to serve the public better.

(xvi) Need to use advanced technology for development of agriculture in the country

SHRI M. VENUGOPALA REDDY (NARASARAOPET): There is every sign that agricultural productivity and food production is on the decline. The call of the Prime Minister is to revive production and to improve the value chain thereafter.

Main reasons for slow development of agriculture are low public investment, productivity stagnation, soil deterioration, post harvest waste, low value addition, low technology application in rain fed areas and appropriation of value by market intermediaries at the cost of farmers.

Various committees have given their recommendations at the Central and State levels to reverse the trend.

To usher in a second Green Revolution, we should recollect and learn what was the process that made the first Green Revolution possible.

Indian farming is the largest or the second largest in the world in terms of population dependency (650 million people live off the farms), its arable land and land under permanent crops 169 million ha, comparing well with China's 135 million ha. However, no development model is available for such a farming system.

There is a need to transfer the next level of technology using the bio sciences, space science, experience of countries such as Israel in water conservation and precision agriculture, biotechnology, etc., to the farmers and to establish market linkages.

I request the Central Government to make every effort for development of agriculture in the country.

12.07 hrs.

OBSERVATION BY THE SPEAKER

Timely completion of financial business

MADAM SPEAKER: Hon. Members, please go back to your seats because I am starting a constitutional process. I will not start this process, unless you go back.

... (*Interruptions*)

अध्यक्ष महोदया : अब आप सब अपनी-अपनी सीट पर वापस जाइये।

... (व्यवधान)

12.07 ½ hrs.

At this stage, Shri Ganesh Singh and some other hon. Members went back to their seats.

MADAM SPEAKER: Hon. Members would recall that the Business Advisory Committee at its sitting held on 22nd April, 2013, decided that the discussion and voting on Demands for Grants (Railways) for 2013-14 would be taken up on 23rd April, 2013. The Committee also decided the dates of discussion on the Demands for Grants (General) and the Finance Bill, 2013. However, under the prevailing circumstances, the discussion could not take place as per schedule.

Hon. Members would appreciate that we have very limited time at our disposal for completing the financial business, besides the related Appropriation Bills and the Finance Bill, after being passed by the House, have to be transmitted to the Rajya Sabha in order to ensure timely completion of the financial business.

I held a meeting with the Members of the Business Advisory Committee yesterday. In the meeting, it was decided by the Leaders that the Demands for Grants (Railways) for 2013-14, Demands for Grants (General) for 2013-14, and the Finance Bill, 2013 may be passed without a discussion.

As per the decision arrived at the meeting, I would now proceed with the financial business.

... (Interruptions)

MADAM SPEAKER: Shrimati Sushma Swaraj.

... (Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): We do not agree. ... (Interruptions)

PROF. SAUGATA ROY (DUM DUM): Madam, I am on a point of order. ... (Interruptions)

SHRI GURUDAS DASGUPTA (GHATAL): Madam, there has to be a discussion. It cannot be passed without a discussion. We do not agree with you on this. ... (Interruptions)

MADAM SPEAKER: I have asked the hon. Leader of the Opposition to speak.

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष जी, 22 अप्रैल को बजट सत्र का यह दूसरा खंड आरंभ हुआ था। आज 30 अप्रैल है। सदन की कार्यवाही लगातार बाधित होती रही है। सत्तापक्ष के लोग कहते हैं कि विपक्ष का रवैया गैर-जिम्मेदाराना है प्रधानमंत्री कहते हैं कि हमारे कारण वे विश्व में उपहास का पात्र बन रहे हैं। अखबार लिखते हैं कि 15वीं लोक सभा में संसद का कामकाज सबसे ज्यादा ठप्प रहा है। अध्यक्ष जी, मैं आपके माध्यम से देश को बताना चाहती हूँ कि संसद का कामकाज सबसे ज्यादा ठप्प इसलिए नहीं रहा है कि विपक्ष गैर-जिम्मेदार है, बल्कि इसलिए रहा है कि 15वीं लोक सभा की सरकार आजादी के बाद इस देश की सबसे भ्रष्ट सरकार है। ...(व्यवधान) अध्यक्ष जी, आप साक्षी हैं, हर सत्र से पहले इस सरकार का एक नया घोटाला उजागर होता है और दूसरा घोटाला पहले का रिकार्ड तोड़ता है, तीसरा घोटाला दूसरे का रिकार्ड तोड़ता है। ...(व्यवधान) सीडब्ल्यूजी में सत्तर हजार करोड़ रुपये का नुकसान हुआ है। ...(व्यवधान) तो टू-जी में एक लाख छिहत्तर हजार करोड़ रुपये का घाटा और कोयला आवंटन में एक लाख छियासी हजार करोड़ रुपये की लूट। ...(व्यवधान) ये चाहते हैं कि हम इन विषयों को न उठाएं। ...(व्यवधान) केवल घोटाला नहीं करते, उन घोटालों पर पर्दा डालने के लिए, उन घोटालों में लिप्त मंत्री और प्रधानमंत्री को बचाने के लिए तरह-तरह की हरकतें करते हैं। ...(व्यवधान) टू-जी पर पीएसी की रिपोर्ट को हुड़दंग करके, वह रिपोर्ट रुकवायी। टू-जी पर गठित जेपीसी की रिपोर्ट इन्होंने तथ्यों के विपरीत तैयार करवायी। कोयला घोटाले की सीबीआई की जांच रिपोर्ट मंत्री ने कमरे में बुलाकर बदलवायी। ...(व्यवधान) जब हम इन विषयों को उठाते हैं, तो हमें ये गैर-जिम्मेदार कहकर हमारा मुंह बंद करने की कोशिश करते हैं। ...(व्यवधान) अध्यक्ष जी, लोकतंत्र में सत्ता पक्ष और विपक्ष किसलिए होता है? ...(व्यवधान) लोकतंत्र में सत्ता पक्ष होता है राज करने के लिए और प्रतिपक्ष होता है, उन पर निगरानी करने के लिए। ...(व्यवधान)

हम यहां जनता के पहरेदार बनकर बैठे हैं। हम यहां जनता के हितों के प्रहरी बनकर बैठे हैं। मैं आपसे पूछना चाहती हूँ, क्या हम किसी व्यक्तिगत हित के लिए संसद बंद करवा रहे हैं? क्या हम अपना वेतन बढ़वाने के लिए संसद बंद करवा रहे हैं? क्या हम अपने रिस्तेदारों को कोटा-परमिट दिलवाने के लिए संसद बंद करवा रहे हैं?...(व्यवधान) हम राष्ट्र हितों के लिए संसद की कार्यवाही को बाधित कर रहे हैं। ...(व्यवधान)

MADAM SPEAKER: Alright. Thank you.

... *(Interruptions)*

श्रीमती सुषमा स्वराज : क्या कोयला सरकार की जागीर है? ...(व्यवधान) यह राष्ट्र की अमूल्य संपत्ति है। ...(व्यवधान) इस राष्ट्र की अमूल्य संपत्ति को इन्होंने जिस बेदर्दी से लूटने का काम किया है और उसके बाद जब जांच हो रही थी, तो स्वयं मंत्री ने अपने कमरे में बुलाकर कोयला मंत्रालय के अधिकारी, प्रधानमंत्री कार्यालय के अधिकारी और उसके जवाब आता है, मैं तो व्याकरण की शुद्धि कर रहा था।

MADAM SPEAKER: Thank you. I have to proceed. Alright. Please, now I have to proceed.

... *(Interruptions)*

श्रीमती सुषमा स्वराज : संसदीय कार्य मंत्री जवाब देते हैं, हम ड्राफ्ट रिपोर्ट देख रहे थे। हम कोई फाइनल रिपोर्ट नहीं देख रहे थे। अध्यक्ष जी, अभी-अभी सुप्रीम कोर्ट की रिपोर्ट आयी है और सुप्रीम कोर्ट ने कहा है कि सरकार ने हमारा भरोसा तोड़ा है!...(व्यवधान)

MADAM SPEAKER: Alright. Now, I have to proceed. Okay. Thank you.

... *(Interruptions)*

श्रीमती सुषमा स्वराज : सुप्रीम कोर्ट ने कहा है कि इन्होंने बुनियाद हिला दी है। इसके बाद यह सरकार एक मिनट भी अपने पद पर बने रहने का अधिकार नहीं रखती है!...(व्यवधान) लेकिन कल चूंकि आपने हमें अपने कक्ष में बुलाया और आपने यह कहा कि वित्तीय संकट पैदा हो जाएगा, यदि यह बिल पारित नहीं होगा। ...(व्यवधान) इसलिए हमने आपसे कहा कि हम बिल पारित होने देंगे। हम नहीं चाहते कि देश में कोई वित्तीय संकट पैदा हो। ...(व्यवधान) इसलिए हमने कहा कि हम बिल पारित होने देंगे, लेकिन हम बाधक नहीं बनेंगे, तो भागीदार भी नहीं बन सकते!...(व्यवधान) इसलिए हमने तय किया था कि हम सदन छोड़कर चले जाएंगे, बहिर्गमन कर जाएंगे ताकि ये लोग अपने विधेयक पारित कर लें। मैं आपसे विनती करती हूँ कि हमने चार चीजें कही हैं - डिमाण्ड्स फॉर ग्राण्ट्स (रेलवेज), डिमाण्ड्स फॉर ग्राण्ट्स (जनरल), एप्रोप्रिएशन बिल और फाइनेंस बिल पारित कर लें, इन चार चीजों का वित्तीय कार्य निष्पादन कर लें, हम



उसमें बाधक नहीं बनेंगे, मगर उसमें भागीदार भी नहीं बनेंगे, हम बहिर्गमन कर जाएंगे, लेकिन इन चारों के बाद कोई भी कार्य नहीं होना चाहिए।

मैं आगे के लिए बता दूँ कि आज की सुप्रीम कोर्ट की टिप्पणी के बाद इस सरकार को किसी तरह का सहयोग देने का सवाल ही पैदा नहीं होता है। आज हम यह बात कहते हुए सदन से बहिर्गमन करते हैं।... (व्यवधान)

MADAM SPEAKER: Shri Kamal Nathji, do you want to speak?

... (Interruptions)

श्रीमती सुषमा स्वराज : हम इसका विरोध करते हुए सदन से बहिर्गमन करते हैं।... (व्यवधान)

12.16 hrs.

Shrimati Sushma Swaraj and some other hon. Members then left the House

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): I want to draw your attention to the fact that yesterday the understanding in the BAC meeting held in your Chamber was this.... (Interruptions) We are willing to discuss every issue on the floor of this House. We have nothing to hide. We have nothing to conceal. But the Opposition has not allowed the issue to come up before the House. I am very distressed when the Leader of the Opposition says that we are not allowing these issues to come to the House. Whichever issue it is, let them give a notice, Madam, you can fix the date and time. You can decide and we are willing to debate in this House. But they will want to only talk outside the House because they know that they cannot respond. They have no place to respond. ... (Interruptions)

PROF. SAUGATA ROY : Madam, I am on a point of order.

MADAM SPEAKER: What is the point of order?

श्री शरद यादव (मधेपुरा): अध्यक्ष जी, यह नहीं हो सकता है। आपने एक मेंबर को बोलने का समय दिया और हमको बोलने के लिए अवसर नहीं दिया है। हम भी कुछ कहना चाहते हैं, हमें भी दो मिनट का समय दिया जाए।... (व्यवधान)

रेल मंत्री (श्री पवन कुमार बंसल): मैडम, उनकी बात भी एक्सपंज होनी चाहिए। हमेशा इनकी आदत बन गयी है कि किसी डिस्कशन में हिस्सा नहीं लेते हैं, अपनी बात कहकर निकल जाते हैं और दूसरों को बोलने नहीं देते हैं। ... (व्यवधान)

अध्यक्ष महोदया : एक मिनट बैठ जाइए। पहले उनका प्वाइंट ऑफ ऑर्डर सुन लें।

... (व्यवधान)

PROF. SAUGATA ROY : Madam, I am referring to Rule 218(1). I am not referring to any of the points that the Leader of the Opposition made before walking out on the scams etc. etc., whether you discuss it in the House is a matter to be taken up later. My point of order is with regard to the observations you made at the beginning. You referred to the decisions arrived at the All Party Leaders Meeting and the BAC meeting on four points – Demands for Grants (Railways), Vote on Accounts, total Appropriation Bill and the Finance Bill. ... (*Interruptions*)
जरा किताब निकालिए और सुनिए। You said that this would be passed without discussion.

Now I am reading Rules 218(1) and 208(1). Rule 208 () says:

“The Speaker shall, in consultation with the Leader of the House, allot so many days as may be compatible with the public interest for the discussion and voting of demands for grants.”

It is nowhere mentioned that you can do the voting without discussion. If you want, Madam, to suspend this Rule, then a Motion has to be moved so that without discussion you can pass. Again, please look at Rule 218(1). Rule 218(1) and (2) says:

“Subject to the provision of the Constitution, the procedure...

The debate on an Appropriation Bill shall be restricted to matters of public importance or administrative policy implied in the grants covered by the Bill which have not already been raised...”

So, there will be a debate on the Appropriation Bill.

As regards the Finance Bill, rule 219(1) says, “At any time after the introduction of the Bill, the Speaker may allot a day or days for the completion of



all or any of the stages involved in the passage of the Bill". Now, the Finance Bill was originally slated for 6th of May.

I respect the decisions made at the leaders' meeting. But a decision made at the leaders' meeting cannot circumvent or rule over the Rules of Procedure in this House. You cannot have voting without a discussion. Whether the discussion will be for one hour, two hours or five minutes is a matter that you can decide and the House can decide. But you cannot pass this financial business without discussion. Otherwise, the Government should have moved a motion for suspension of all these three rules.

Mr. Chidambaram, with regard to the Finance Bill, has moved for suspension of rule 80(i) so that he can go outside the competence of the Bill to introduce amendments. Nobody from the Government side moved any motion for suspension of the rules. Why is a rule there? Even after a decision of the very respected leaders of the different parties, in which the leader of our party Sudip Bandyopadhyay was also present, we cannot circumvent this rule.

So, Madam, your observation that we have decided to pass the budget and appropriation Bill without a discussion is not consistent with the rules. So, I demand that whatever you want to do, you allot five minutes but allow the discussion and let us go through the whole gamut of procedure. On the four Ministries which were selected for discussion and voting, let discussion take place even for five minutes. For the Finance Bill, let the discussion take place. Otherwise, you have to suspend all these rules and then have it in the House.

Without discussion if you set a precedent like this for exigencies of today because the Government wants to have this financial business passed, it will be setting a bad precedent, and posterity will blame us for circumventing, overriding the rules of procedure established after a long struggle in this House.

Madam, I again insist that some debate, whatever you decide, must take place before the voting can take place. There is no provision of voting without discussion under the rules of procedure of the House.

MADAM SPEAKER: Now, we are already having a discussion.

SHRI GURUDAS DASGUPTA (GHATAL): Madam, please give me just two minutes.

MADAM SPEAKER: Is it a point of order or is it a part of the discussion?

SHRI GURUDAS DASGUPTA : Please hear me for two minutes.

MADAM SPEAKER: Two minutes of what, under what?

SHRI GURUDAS DASGUPTA : Please hear me. You heard the Leader of Opposition. She cannot monopolize this!

MADAM SPEAKER: So, it is not a point of order. That is what you are saying.

SHRI GURUDAS DASGUPTA : No.

Madam, the Leader of Opposition has been permitted, I do not grudge that, but there are others also in the Opposition. Frankly speaking, disruption of the House is very unfortunate which is going on for a long time.

MADAM SPEAKER: Let me make it clear.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA: Madam, please listen to me. You have heard her. You cannot deny me that right. I just want two minutes.

MADAM SPEAKER: Let me clarify the position. You were there in the leaders' meeting as well.

SHRI GURUDAS DASGUPTA : It was never agreed that she will make a speech and we will not be allowed.

MADAM SPEAKER: Let me complete the sentence.

What happened in the leaders' meeting was that those who are walking out will say a few words, not a long thing, as to why they are walking out and then they will walk out. This was what was decided.

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): We will walk out. We should also be allowed.

MADAM SPEAKER: Alright. Then you speak, but be very brief.

SHRI GURUDAS DASGUPTA : My point is, we do not associate ...
(*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Madam, what is listed is the financial business. We should not be taking up other matters like this.

MADAM SPEAKER: Sure. Just confine yourself to the financial business.

SHRI GURUDAS DASGUPTA: We do not associate with the points made by Shrimati Sushma Swaraj. But we never wanted any disruption. We want discussion and parliamentary control over the spending of the Government. Unfortunately, the Government has become so insensitive and not committed to parliamentary democracy. ... (*Interruptions*) That forces us to disrupt the House. The example is the JPC report. JPC report is a caricature of the parliamentary system. For that, we are walking out. ... (*Interruptions*)

SHRI P.C. CHACKO (THRISSUR): I challenge it. ... (*Interruptions*)

SHRI GURUDAS DASGUPTA : You are caricature. ... (*Interruptions*)

MADAM SPEAKER: No. What is happening here?

... (*Interruptions*)

MADAM SPEAKER: No. Nothing will go on record. What is this happening?

(*Interruptions*) ...*

MADAM SPEAKER: Shri Gurudas Dasgupta Ji, you told me that after making the submission, you will walk out.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA : After Shri Acharia finishes, we will walk out.

... (*Interruptions*)

SHRI BASU DEB ACHARIA : We will walk out together.

MADAM SPEAKER: Okay.

... (*Interruptions*)

अध्यक्ष महोदया : शरद यादव जी, क्या आप बोलना चाहते हैं?

* Not recorded.

...(व्यवधान)

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, मैं आज बहुत तकलीफ से खड़ा हूँ। आज जो देश की हालत है, ऐसा कभी नहीं देखा गया। मैं स्कैम की ज्यादा चर्चा नहीं करता लेकिन 12 लाख करोड़ रुपए का हमारा बजट है। 5 लाख 50 हजार करोड़ रुपए यह आपका जो बिल है, यह बेहतर बन सकता था लेकिन एक भी स्कैम को नहीं लिया। आपने सीडब्ल्यूजी कॉमन वैल्यू को पकड़ा लेकिन सिर्फ उसकी पूंछ ही पकड़ी और बाकी सारा हाथी निकाल लाए।...(व्यवधान) मैं आपसे कहना चाहता हूँ कि जो देश के हालात हैं, दुखदायी हैं, तकलीफदेह हैं और यह सदन नहीं चल रहा है। हम अपनी भावनाएं पूरे विस्तार से नहीं रख पा रहे हैं।...(व्यवधान) मैं आपसे एक निवेदन करना चाहता हूँ कि आज सुप्रीम कोर्ट का जिस तरह से ऑब्जर्वेशन है, पहले से उन्होंने कहा था,...(व्यवधान) कि यह रिपोर्ट सीधे हमें रिपोर्ट करोगे लेकिन इसके बाद यह जो लॉ मिनिस्टर हैं, ...(व्यवधान) उन्होंने क्यों इसे देखा? ...(व्यवधान)

MADAM SPEAKER: Let us talk on the Budget proposals.

... (Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) ... *

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ... *

श्री शरद यादव : अध्यक्ष जी, ये क्या बोले जा रहे हैं?... (व्यवधान)

MADAM SPEAKER: What is happening? Nothing will go on record.

(Interruptions) ... *

MADAM SPEAKER: No. Nothing will go on record. Please sit down.

(Interruptions) ... *

श्री शरद यादव : अध्यक्ष महोदया, मैं सरकार से कहना चाहता हूँ।...(व्यवधान) मैं कभी किसी माननीय सदस्य को एक बात भी नहीं बोलता हूँ। आप सब लोग हमारा इतिहास जानते हैं। हम कभी हिन्दुस्तान की एकता और अखंडता के लिए कुर्बानी देने में कभी पीछे नहीं रहे हैं।...(व्यवधान) मैं इतना ही कहना चाहता हूँ कि देश बहुत कष्ट में है, तकलीफ में है। सरकार को खड़ा होना चाहिए और आपके यहां जिन लोगों के किसी स्कैम में नाम हैं, मैं कहता हूँ कि अदालत क्यों कार्रवाई करेगी? आपकी पार्टी पहले उन पर कार्रवाई करती और जब कार्रवाई करती और यदि वे निर्दोष निकलते, छूट जाते।...(व्यवधान) हमको संतोष होता।

* Not recorded.

कहीं न कहीं देश को यह पता लगना चाहिए कि हम लोग यहां देश के साथ किसी तरह की अमानत में खयानत नहीं होने देंगे। यह काम पहले आपका है, आपका फर्ज है, हमारा फर्ज नहीं है। हम तो बेचैन हैं, हम तो जुबान भर चलाते हैं, दुनिया तो आपके हाथ में है, देश आपके हाथ में है, यहां वहां से वतन नहीं चलता है। चीन वाला मामला हो या कोई और मामला हो। हम जानते हैं कि फाइनेंस बिल को पास कराना है। हम देश को संकट में नहीं डालना चाहते हैं। संविधान को पूरा करना है।...(व्यवधान)

अध्यक्ष महोदया : ठीक है। हमारे पास समय सीमा है। अभी हमें गिलोटिन करना है।



...(व्यवधान)

श्री शरद यादव : मैं आपके आदेश के अनुसार इस पर ज्यादा नहीं बोलना चाहता हूं लेकिन मैं सरकार से इतना कहना चाहता हूं कि खड़े हो और इस देश में जो तकलीफ है उसे मिटाओ। आप खुद अलग हो सकते हो, जा सकते हो लेकिन देश यहीं रहेगा। कभी न कभी फर्ज के लिए खड़ा होना पड़ता है। आप फर्ज निभाते नहीं हो। सुप्रीम कोर्ट रोज कह देता है। हमारी इतनी खराब हालत कभी नहीं थी। क्या सब स्कैम्स के बारे में एक भी ठीक और ठोस कदम उठाया है?

इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूं। मैं बहुत तकलीफ में यहां से वॉक आउट कर रहा हूं। इस पर डिबेट होनी चाहिए थी।

12.31 hrs.

Shri Sharad Yadav and some other hon. Members then left the House

अध्यक्ष महोदया : श्री बसुदेव आचार्य।

...(व्यवधान)

श्री बसुदेव आचार्य : माननीय अध्यक्ष महोदया, यह दुर्भाग्यजनक है कि आज बिना बहस के फाइनेंस बिल पास कर रहे हैं, हम कभी समर्थन नहीं करते।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए, अभी वह बोल रहे हैं।

...(व्यवधान)

SHRI BASU DEB ACHARIA : This House is for debate and discussion....
(Interruptions) Why debate and discussion is not taking place? Who is responsible for this? Why has there been continuous disruption in the House and who is responsible for that?... (Interruptions) The Government is responsible for this. It is the obduracy on the part of the Government which has resulted in all

this. It is strange, Madam, when yesterday you had called a meeting where was the Government, why the Prime Minister did not call a meeting to end the logjam which is continuing for several days now? Who is responsible for this? The Government is solely responsible for the disruption in the House.

अध्यक्ष महोदया : आप इतनी लंबी बात मत बोलिए।

... (व्यवधान)

SHRI BASU DEB ACHARIA : Today, the Budget and the Finance Bill will be passed without any discussion. It is very unfortunate.... (*Interruptions*)

MADAM SPEAKER: Thank you so much. Shri Mahtab has to speak now.

SHRI BASU DEB ACHARIA : What are the demands of the entire Opposition? Our demand is that the Law Minister must go. Our demand is that the JPC Chairman should be removed.... (*Interruptions*)

MADAM SPEAKER: What has it got to do with the Budget?

SHRI BASU DEB ACHARIA : Why the Government is not agreeing to these genuine demands of the Opposition? Had the Government acceded to these genuine demands of the Opposition, there would not have been any disruption in the House. So, the Government is solely responsible for this disruption. The Government does not want any debate and discussion in this House. On protest we are walking out.

MADAM SPEAKER: I am sorry about it.

SHRI BASU DEB ACHARIA : We are walking out as we do not want the Budget to be passed without any discussion.

12.04 hrs

At this stage, Shri Basu Deb Acharia, Shri Gurudas Dasgupta and some other hon. Members left the House.

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, my Party BJD is in full of remorse because the Finance Bill, Appropriation of different Demands and even the Railways Demand for Grants are not being discussed today.

Yesterday, I was of the opinion that when there has been so short time available there is no point giving two to three minutes to each Party for discussion. But I am of the opinion, Madam, we never ever had been to the Well to disrupt the House. Our Party has always been sticking to the rules. It was only on last Friday when we demonstrated outside and also inside the House and disrupted the proceeding as that was the day when Odisha was observing *hartal* because repeatedly the UPA Government has been neglecting the State of Odisha. The Government has been repeatedly neglecting Odisha by not giving a Special Category Status to the State. In this Budget, though there has been some indication that Finance Minister will be reviewing the Special Category Status, nothing has come out in that respect.

I would request the whole country that there is need to develop under-developed parts of this country be it Bihar, be it West Bengal, be it Jharkhand and be it Odisha. Those areas need special attention and there is a need to review the distribution of the finance that is being collected by the Union Government. There is very little time to speak and there is very little time to discuss.

MADAM SPEAKER: Please do not make long speeches. Other Members will not have time to speak. Yesterday, you were party to the decision when it was taken. You take some decision there and you change it here.

SHRI BHARTRUHARI MAHTAB : In 2013, we are repeating a situation of 1999 when the Government was going out, we had no discussion on the budget. Again in 2004, the Finance Bill was passed in the din. In 1999, the Government was on its way out but here is a unique situation where it is being forced that the House should not discuss it.

Therefore, the Biju Janata Dal is walking out in protest.

12.36 hrs

At this stage, Shri Bhartruhari Mahtab and some other hon. Members left the House.

... (Interruptions)

MADAM SPEAKER: We are doing financial business under very difficult circumstances. Please cooperate. I am very sorry that you have to go out.

... (*Interruptions*)

MADAM SPEAKER: Nothing would go on record.

(*Interruptions*) ...*

MADAM SPEAKER: Dr. Thambidurai, you should not take more than two minutes. The Guillotine time is fixed for 1.30 p.m.

DR. M. THAMBIDURAI (KARUR): Madam, today is a peculiar situation which we are facing in Parliament. As far as the Finance Bill and the Budget are concerned, I have one observation. The Budget is a very important thing, it is a constitutional thing and we are passing it. We have no objection to that and we are not going to disrupt that. But at the same time, we want to make it very clear that this Budget which has been presented by the hon. Finance Minister is not helping the poor people.

As far as Tamil Nadu is concerned, the State is facing a lot of financial crisis. Our hon. Chief Minister came and represented to the Prime Minister. She had given so many memoranda seeking special financial assistance for our State. We had so many cyclones and other things. But being the Finance Minister, he has not kept any special provision for that. In spite of all this, he is encroaching upon the rights of the State Governments. He is bringing the Finance Bill which is going to affect the rights of the State. That is what we are opposing. Even for direct transfer of funds, he is doing it in his own way. The State Governments are going to implement the schemes but the Central Government is going to transfer cash directly to the beneficiary. We could not understand that. We are having an objection to that. Our hon. Chief Minister had written many letters protesting this.

The Budget has not given any financial assistance to our State which is affected by so many calamities. I have raised the issue of 2G many a times but the

* Not recorded.

Government has not taken any serious action. That report is not satisfactory. There are so many scams. This Government is unfit to rule this country.

Therefore, we do not want to be a party to passing of the Budget and the Finance Bill. So, in protest, the AIADMK is walking out.

12.39 hrs

At this stage, Dr. M. Thambidurai and some other hon. Members left the House.

... (Interruptions)

MADAM SPEAKER: Prof. Saugata Roy had raised a point of order. I have gone through all the rules and also what has happened in the past and I may mention that under particular circumstances, this House has passed the financial business without discussion in the past also.

... (Interruptions)

MADAM SPEAKER: Please listen to me. I have not completed. Please sit down. I am still speaking. It immensely pains me that circumstances are such that we have to dispense with discussion and we have to pass these four items. The time fixed for Guillotine is 1.30 p.m. and this was fixed in the Leaders' meeting yesterday.

... (Interruptions)

MADAM SPEAKER: Please sit down. Let me complete first. What is this habit? I have not completed. So, I have taken the point that you have made and very briefly I may allow few Members to speak so that this necessity of discussing this is not dispensed with completely. Please do keep in mind that at 1.30 p.m. the Guillotine has to take place and Members are requested not to make long speeches and I will just allow a very few people only if they have valid points and they are not going to repeat the points.

SHRI T.R. BAALU (SRIPERUMBUDUR): A very strange situation prevails in this august House. Those who agreed in the Business Advisory Committee have

not acted accordingly in this House. Whatever was discussed there has not been upheld here.

But as far as DMK party is concerned, we are a party to the Budget; we are also party to the Finance Bill. We have got every responsibility to pass the Bill. We do not want to be a hindrance to this passing of the Finance Bill. But at the same time we are bound to strongly protest as far as what has happened in the draft report of the JPC. Consequent to that, 15 out of 30 hon. Members of that Committee, have given a letter to the hon. Speaker requesting that the hon. Chairman of the JPC should be removed forthwith so that whatever undoing has been committed by him could be removed. Only on this issue, we are walking out and we are not following anybody in this matter. This is what I want to put on record that we are not following anybody. We are walking out on our own...

(Interruptions)

12.43 hrs

At this stage, Shri T.R.Baalu and some other hon. Members left the House.

MADAM SPEAKER: It is like this that first we have to pass the Railway Budget and after passing we may have discussion.

... (Interruptions)

SHRI NAMA NAGESWARA RAO (KHAMMAM): Madam, I want to speak for a minute... *(Interruptions)*

MADAM SPEAKER: Are you walking out? आपको किसलिए दो मिनट बोलना है?

श्री नामा नागेश्वर राव : मैडम, हम लोग तो हाऊस चलाने के लिए और डिस्कशन के लिए हर टाइम रेडी थे। मगर जिस तरह से अभी भी ऑनरेबल मिनिस्टर बोल रहे हैं, अपोजीशन डिस्कशन के लिए रेडी नहीं हैं, कोई नोटिस वगैरह नहीं देते हैं। इस सेशन में हम लोगों ने काफी नोटिस दिए हैं। फार्मर्स के इश्यूज़ के ऊपर और बजट के ऊपर काफी नोटिस दिए हैं। कोलगेट और बहुत से इश्यूज़ के ऊपर डिस्कशन के लिए नोटिस दिए हैं। आज के दिन अगर हाऊस नहीं चल रहा है तो उसकी पूरी जिम्मेदारी इस सरकार की है। अगर आप टू-जी स्पेक्ट्रम के बारे में देखें, इसी हाऊस में पूरा एक सेशन बर्बाद हो गया था। आखिर में

सरकार ने एग्री किया था। वही काम अगर पहले होता तो वह सेशन पूरा चल सकता था। आज भी सेशन नहीं चलने की जिम्मेदार यह सरकार है। ... (व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ... **

12.44 hrs.

Shri Nama Nageshwar Rao and some other hon. Members then left the House.

* Not recorded.

12.45 hrs.

DEMANDS FOR GRANTS (RAILWAYS), 2013-14

MADAM SPEAKER: We now take up item no. 17 – Voting on the Demands for Grants (Railways).

Motion moved:

“That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 16.”

Hon. Members, I am treating all the Cut Motions to the Demands for Grants (Railways) which have been circulated as moved.


TEXT OF CUT MOTIONS

MADAM SPEAKER: I shall now put all the Cut Motions which have been circulated and treated as moved together to the vote of the House.

The cut motions were put and negatived.

MADAM SPEAKER: I shall now put the Demands for Grants (Railways) for 2013-2014 to the vote of the House.

The question is:

“That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted  the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 16.”

The motion was adopted.

MADAM SPEAKER: Hon. Minister, Shri Pawan Kumar Bansal.

... (*Interruptions*)

THE MINISTER OF RAILWAYS (SHRI PAWAN KUMAR BANSAL): I beg to move for leave to introduce a Bill ... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Before the Minister speaks, we want to categorically mention that West Bengal is totally deprived of the railway projects. Earlier also we have categorically said that money should be allotted to those proposals which were initiated by the former Minister of Railways, Kumari Mamata Banerjee followed by the other hon. Ministers of Railways. These projects have been totally shelved. West Bengal has been thrown to a state of uncertainty so far as the railway projects are concerned. ... (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Madam Speaker, if the hon. Member were to look into the entire allocation dispassionately, I am sure he would not say what he is saying. ... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY : So far as Shri Chidambaram is concerned, the proposal for moratorium is very much there. There is no response from the Government. They are not coming out with any response. They are not talking to us at all on the issue of moratorium that we have raised. ... (*Interruptions*) So, in protest we are also walking out. ... (*Interruptions*)

12.47 hrs

At this stage, Shri Sudip Bandyopadhyay and some other hon. Members left the House.

SHRI PAWAN KUMAR BANSAL: I meet a large number of hon. Members from all sides. But none of them had ever come to me. They never raised a point regarding West Bengal.

12.48 hrs**APPROPRIATION (RAILWAYS) NO. 3 BILL, 2013***

THE MINISTER OF RAILWAYS (SHRI PAWAN KUMAR BANSAL): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums for and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways.”

The motion was adopted.

SHRI PAWAN KUMAR BANSAL: I introduce** the Bill.

SHRI PAWAN KUMAR BANSAL: I beg to move:

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways, be taken into consideration.”

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 30.04.13.

** Introduced with the recommendation of the President.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PAWAN KUMAR BANSAL: I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

12.49 hrs

**SUBMISSION OF DEMANDS TO VOTE
OF THE HOUSE (GUILLOTINE)**

MADAM SPEAKER: Hon. Members, Demands for Grants (General) are listed to be submitted to the vote of the House at 1.30 p.m. today. Since we have already passed the Railway Budget, we may prepone the time for submission to the vote of the House, and take the Demands for Grants (General) for voting immediately. I hope, the House agrees.

SEVERAL HON. MEMBERS: Yes.

MADAM SPEAKER: Many hon. Members tabled notices of cut motions to the Demands for Grants (General). The lists of admitted cut motions have already been circulated to the Members. I am treating all the cut motions to the Demands for Grants (General) which have been circulated as moved.

TEXT OF CUT MOTIONS



MADAM SPEAKER: I shall now put all the cut motions which have been circulated and treated as moved together to the vote of the House.

The cut motions were put and negatived.

MADAM SPEAKER: I shall now put the Demands for Grants of the Ministries/ Departments to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2014, in respect of the heads of Demands entered in the second column thereof, against:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture;
- (2) Demand Nos. 4 and 5 relating to Department of Atomic Energy;
- (3) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilisers;
- (4) Demand No. 9 relating to Ministry of Civil Aviation;
- (5) Demand No. 10 relating to Ministry of Coal;
- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry;
- (7) Demand Nos. 13 to 15 relating to Ministry of Communications and Information Technology;
- (8) Demand Nos. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (9) Demand No. 18 relating to Ministry of Corporate Affairs;
- (10) Demand No. 19 relating to Ministry of Culture;
- (11) Demand Nos. 20 to 27 relating to Ministry of Defence;
- (12) Demand No. 28 relating to Ministry of Development of North Eastern Region;
- (13) Demand No. 29 relating to Ministry of Drinking Water and Sanitation;
- (14) Demand No. 30 relating to Ministry of Earth Sciences;
- (15) Demand No. 31 relating to Ministry of Environment and Forests;
- (16) Demand No. 32 relating to Ministry of External Affairs;

- (17) Demand Nos. 33, 34, 36, 37 and 39 to 45 relating to Ministry of Finance;
- (18) Demand No. 46 relating to Ministry of Food Processing Industries;
- (19) Demand Nos. 47 to 50 relating to Ministry of Health and Family Welfare
- (20) Demand Nos. 51 and 52 relating to Ministry of Heavy Industries and Public Enterprises;
- (21) Demand Nos. 53 to 57 and 96 to 100 relating to Ministry of Home Affairs;
- (22) Demand No. 58 relating to Ministry of Housing and Urban Poverty Alleviation;
- (23) Demand Nos. 59 and 60 relating to Ministry of Human Resource Development;
- (24) Demand No. 61 relating to Ministry of Information and Broadcasting;
- (25) Demand No. 62 relating to Ministry of Labour and Employment;
- (26) Demand Nos. 63 and 64 relating to Ministry of Law and Justice;
- (27) Demand No. 66 relating to Ministry of Micro, Small and Medium Enterprises;
- (28) Demand No. 67 relating to Ministry of Mines;
- (29) Demand No. 68 relating to Ministry of Minority Affairs;
- (30) Demand No. 69 relating to Ministry of New and Renewable Energy;
- (31) Demand No. 70 relating to Ministry of Overseas Indian Affairs;
- (32) Demand No. 71 relating to Ministry of Panchayati Raj;
- (33) Demand No. 72 relating to Ministry of Parliamentary Affairs;
- (34) Demand No. 73 relating to Ministry of Personnel, Public Grievances and Pensions;
- (35) Demand No. 74 relating to Ministry of Petroleum and Natural Gas;
- (36) Demand No. 75 relating to Ministry of Planning;
- (37) Demand No. 76 relating to Ministry of Power;
- (38) Demand No. 78 relating to Lok Sabha;
- (39) Demand No. 79 relating to Rajya Sabha;
- (40) Demand No. 81 relating to Secretariat of the Vice-President;
- (41) Demand No. 82 relating to Ministry of Road Transport and Highways;
- (42) Demand Nos. 83 and 84 relating to Ministry of Rural Development;
- (43) Demand Nos. 85 to 87 relating to Ministry of Science and Technology;
- (44) Demand No. 88 relating to Ministry of Shipping;
- (45) Demand No. 89 relating to Ministry of Social Justice and Empowerment;
- (46) Demand No. 90 relating to Department of Space;

- (47) Demand No. 91 relating to Ministry of Statistics and Programme Implementation;
- (48) Demand No.92 relating to Ministry of Steel;
- (49) Demand No.93 relating to Ministry of Textiles;
- (50) Demand No.94 relating to Ministry of Tourism;
- (51) Demand No.95 relating to Ministry of Tribal Affairs;
- (52) Demand No.101 to103 relating to Ministry of Urban Development;
- (53) Demand No.104 relating to Ministry of Water Resources;
- (54) Demand No.105 relating to Ministry of Women and Child Development; and
- (55) Demand No.106 relating to Ministry of Youth Affairs and Sports.”

The motion was adopted.

12.56 hrs**APPROPRIATION (NO. 3) BILL, 2013***

MADAM SPEAKER: The House will now take up Appropriation Bill.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014.”

The motion was adopted.

SHRI P. CHIDAMBARAM: I introduce** the Bill.

MADAM SPEAKER: The Minister may now move that the Bill be taken into consideration.

SHRI P. CHIDAMBARAM: Madam, I beg to move:

“That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2013-2014, be taken into consideration.”

MADAM SPEAKER: The question is:

“That the Bill to authorize payment and appropriation of certain sums from ancial year 2013-2014, be taken into consideration.”

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 30.04.13.

** Introduced with the recommendation of the President.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 to 4 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MADAM SPEAKER: Now, the hon. Minister may move that the Bill be passed.

SHRI P. CHIDAMBARAM: Sir, I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

12.58 hrs.

FINANCE BILL, 2013

MADAM SPEAKER: Item No.23. Hon. Finance Minister.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to move* that the Bill to give effect to the financial proposals of the Central Government for the financial year 2013-2014 be taken into consideration.

MADAM SPEAKER: Mr. Minister, you want to say something.

SHRI P. CHIDAMBARAM: Madam, there are a number of amendments and I wish I had the time to briefly speak on the amendments and explain....

(Interruptions)

SHRIMATI HARSIMRAT KAUR BADAL (BHATINDA): We have to move an amendment from our party. ...

SHRI P. CHIDAMBARAM: I am aware of it. ...

अध्यक्ष महोदय: इनके बाद आप बोल लीजिए, आपको बुला लेंगे।

... (व्यवधान)

अध्यक्ष महोदय: इनके बाद आपको भी बुला लेंगे।

SHRI P. CHIDAMBARAM: Post the Budget presentation and post the Finance Bill introduction, we had discussions with stakeholders, Members of Parliaments, State Governments, industry, business, trade unions and we have come up with a certain number of amendments. And I know that some of the amendments are of vital interest to the Members of this House. Let me begin by dealing with amendment which is of great interest to all of you. There was an apprehension that wealth tax was being imposed on agricultural land. Let me make it absolutely clear that the policy of the UPA Government is not to impose wealth tax. ...

(Interruptions)

* Moved with the recommendation of the President.



13.00 hrs.

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions) ... **

MADAM SPEAKER: Please take your seat.

... (Interruptions)

SHRI P. CHIDAMBARAM: Please sit down. Let me answer. ... *(Interruptions)*

They are my friends. If they want to know how it happened, they must allow me to speak.

Madam, a misapprehension arose following certain judgements of the Punjab and Haryana High Court. There was a judgement of the learned single judge. There was another matter which came before the Division Bench and the matter went to the Supreme Court. So, a misapprehension arose. Therefore, in order to make matters very clear and place it beyond doubt, I have introduced an official amendment which makes it abundantly clear that urban land does not include agricultural land which is recorded as such in the Government records and which is used for agriculture. ... *(Interruptions)*

MADAM SPEAKER: Ajnalaji, I will give you a chance to speak later. Please take your seat now.

... (Interruptions)

SHRI P. CHIDAMBARAM: Madam, I am grateful to large number of Members of this House who have raised this matter with me. The Chief Minister of Haryana Shri Bhupender Singh Hooda met me. ... *(Interruptions)*

SHRIMATI HARSIMRAT KAUR BADAL : What about the Chief Minister of Punjab?

SHRI P. CHIDAMBARAM: He has not met me. He has not even written to me about it.

The President of the Punjab Pradesh Congress Committee, the hon. Member of this House Shri Pratap Singh Bajwa and a number of Members of

* Not recorded.

Parliament, including my young friend Shri Deepender Singh Hooda, met me more than once and I assured them that the law has not been changed, there is no intention to change the law and a close reading of the law will show that no change has been made. But in order to allay the apprehension, I will move an amendment. The amendment was drafted yesterday. I have got the assent of the President to move the amendment and I am moving the amendment today. Therefore, all apprehensions must be put to rest. ... (*Interruptions*)

Madam, I am sorry that a canard was spread that the law was being amended. I challenge anyone to a debate. The law has not been amended, the law was the same since 1993. But in order to place matters beyond doubt, with the consent of the Prime Minister, last night I obtained the consent of the President to move the amendment and we are moving the amendment today.

Madam, some other amendments are being moved. We are moving an amendment in order to attract investments in rupee denominated long-term infrastructure bonds. I had proposed to amend Section 194 LC so that foreign currency routed through designated accounts of a non-resident for investment in such bonds is deemed to be borrowed in foreign currency. It is proposed to withdraw this amendment in order to insert a new Section 194 LD for providing a 5 per cent rate of tax on interest payment during the period beginning 1st June, 2013 and ending on 31st May, 2015 to foreign institutional investors and qualified foreign investors on investments in Government securities and rupee denominated Government corporate bonds.

Madam, under the existing provisions of 206 C(ID) of the Income Tax Act, there is TCS at the rate of 1 per cent on cash sale of bullion or jewelry. There was an exclusion in the parenthesis of that clause. That exclusion was giving opportunity for misuse. That exclusion is now being withdrawn.

There is an amendment to 206 AA carving out an exception so that the PAN requirement and consequently higher withholding tax of 20 per cent does not

apply to interest payment to non-residents in respect of long-term infrastructure bonds referred to in Section 194 LC.

These amendments will attract more investments in long-term infrastructure which is a very important need of the country.

Madam, there is a proposal to have tax deducted at source at one per cent on transfer of immovable property other than agricultural land; that remains. However, in order to be helpful to the person who is required to deduct the tax, we are dispensing with the requirement of obtaining a TAN. He need not have a TAN but he must deduct the tax.

Sections 153 and 153 (B) are being amended to remove certain anomalies that are created by language in the Finance Act of last year, 2012. These are purely drafting amendments which we are making so that the intention of those sections becomes clear.

Madam, we are introducing, as I said in the Budget Speech, the Commodities Transaction Tax. Now that we are putting a Commodities Transaction Tax on commodities other than agricultural commodities, trading in commodity derivatives will no longer be considered as a speculative transaction.

Madam, we are also providing that the President of the Income tax Appellate Tribunal, ITAT, can be either a High Court Judge or a Senior Vice President or one of the Vice Presidents.

Madam, on the indirect taxes side, we are taking for ourselves a tariff cushion to raise the import duty from 30 per cent to 70 per cent so that if necessary we can impose a higher duty on import of cashew kernels in order to protect domestic industry.

Finally, Madam, at the request of Railways, although the service tax became applicable to Railways a little earlier, they did not collect the service tax for the period prior up to 1st of October 2012, therefore, for the period from 1st of July 2012 to 1st of October 2012 in order to avoid an unusual burden on the

Railway and the persons to whom they provide or get services, I am exempting the period 1-7-2012 to 1-10-2012 from service tax for the Railways.

These are the important amendments we are making. As I said, the most important amendment is the amendment that is making it abundantly clear that there was never any intention to impose wealth tax on agricultural land and there is no intention and therefore the matter should be put to rest. No controversy should be raised on that issue. The matter must be put to rest.

MADAM SPEAKER : Motion moved :

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 2013-14, be taken into consideration. “

... (*Interruptions*)

MADAM SPEAKER: You are moving an amendment. All right.

... (*Interruptions*)

SHRIMATI HARSIMRAT KAUR BADAL: Madam, people have received notices... (*Interruptions*)

MADAM SPEAKER: What do you want to say?

... (*Interruptions*)

MADAM SPEAKER: Who wants to speak?

... (*Interruptions*)

MADAM SPEAKER: All four cannot speak at a time.

... (*Interruptions*)

अध्यक्ष महोदया : आप चारों में से एक कौन बोलेंगे?

... (व्यवधान)

अध्यक्ष महोदया : अजनाला जी, आप बोलिए।

... (व्यवधान)

अध्यक्ष महोदया : अजनाला जी हाथ खड़ा कर रहे हैं, आप बोलिए।

... (व्यवधान)

डॉ. रतन सिंह अजनाला (खड्डर साहिब): ये बोल रही हैं। ... (व्यवधान)

अध्यक्ष महोदया : ठीक है, आप बोलिए।

... (व्यवधान)

MADAM SPEAKER: Please speak very briefly.

... (*Interruptions*)

MADAM SPEAKER: Yes, I will give you a chance. I have told you earlier.

... (*Interruptions*)

SHRIMATI HARSIMRAT KAUR BADAL : Madam, this is such an important issue, an issue which concerns... (*Interruptions*) Madam, please let the hon. Minister clarify after I finish. I know what kind of white-wash they want to do in

front of the whole country. We welcome their white-washing, they are most welcome to do it, but we must ensure that the nation knows exactly what this Government has been doing... (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: I will give you time to speak.

SHRIMATI HARSIMRAT KAUR BADAL : Madam, please let me make it clear. I can give copies of this notice received from the Income Tax Department which comes under the hon. Minister. These are the cases of two farmers. I can get them dozens more where they have categorically stated that the Wealth Tax on your agricultural land which falls eight kilometers from the limit of the municipality of your city comes under our land, which is exactly what the Bill says at length.

They have been given notices for lakhs of rupees, 50 lakhs of rupees. The Income Tax Department has even given out warrants and they have even tried to take over their lands... (*Interruptions*)

This is the answer of the hon. Finance Minister in Rajya Sabha where an MP of the Shiromani Akali Dal asked whether he was aware that Wealth Tax was being put on farmers. He had said, "yes, he is aware and they have no plans of taking this back". The hon. Members from the Congress side are trying to mislead when Mr. Prakash Singh Badal, the hon. Chief Minister, raised this issue... (*Interruptions*) They are trying to mislead... (*Interruptions*)

Madam, it is a joke that the Leader of their Party in Punjab, who is standing here... (*Interruptions*), making a noise, taking out newspaper cuttings, had said that this was a rumor... (*Interruptions*) Then he had said this is a rumour. Akali Dal is misleading.... (*Interruptions*) When this is a rumour, then how is the hon. Minister moving an amendment? They are not even aware of what they have said. So, this is absolutely unfortunate. ...(व्यवधान) यह सरकार जो गरीबों और किसानों की सरकार अपने आप को कहती है। इन्होंने गरीबों और किसानों की क्या परवाह की है?...(व्यवधान)



अध्यक्ष महोदया : आप को मौका देंगे। आप सभी बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : अजनाला जी, आप बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: Ajnala ji, please sit down.

... (*Interruptions*)

श्रीमती हरसिमरत कौर बादल : गरीबों को तो महंगाई का बोझ दिया और किसानों पर भी लाखों रुपये के टैक्स का बोझ लगाया और जब शिरोमणि अकाली दल ने आवाज उठाई, अमेंडमेंट मूव की तो यह सोई हुई सरकार तब जागी और आज अमेंडमेंट आ रहा है। ...(व्यवधान) शुक्र है कि यह सोई हुई सरकार देर आई दुरुस्त आई। ...(व्यवधान) अब यह जितना क्रेडिट लेना चाहती है, जरूर ले लें। ...(व्यवधान) लेकिन, यह बात कोई नहीं निकाल सकता है कि शिरोमणि अकाली दल ने और सरदार प्रकाश सिंह बादल ने, प्रधान मंत्री, वित्तमंत्री से ले कर सब को नोटिस दिया और ये तो वे लोग हैं जो कह रहे थे कि ऐसा हो ही नहीं रहा है। उनके स्टेट में इनकम टैक्स के नोटिसेज आ रहे हैं, इनको तो यह भी पता नहीं था। ...(व्यवधान)

So, I am glad that the hon. Minister has clarified and decided to amend this Act, which would have broken the backs of all the farmers and killed this country. जाते-जाते इन्होंने गरीबों को तो मारा, किसानों को भी मारना चाहते थे। ...(व्यवधान) लेकिन सारी पार्टियों के दबाव में आ कर इन्होंने अमेंड किया है, मैं इस का स्वागत करती हूँ।

श्री प्रताप सिंह बाजवा (गुरदासपुर): माननीय स्पीकर साहिबा, मैं इस अगस्त हाउस में यह कहना चाहता हूँ ...(व्यवधान)

अध्यक्ष महोदया : यह क्या हो रहा है?

...(व्यवधान)

MADAM SPEAKER: Nothing else will go in record.

(*Interruptions*) ...*

अध्यक्ष महोदया : आप बोलिए।

...(व्यवधान)

* Not recorded.

MADAM SPEAKER: You sit down.

... (Interruptions)

MADAM SPEAKER: Why are you standing?

... (Interruptions)

MADAM SPEAKER: Nothing else will go in record.

(Interruptions) ... *

श्री प्रताप सिंह बाजवा : मैं आज इस मौके पर कांग्रेस की अध्यक्ष, हमारी यूपीए की चेयर परसन श्रीमती सोनिया गांधी जी, एफएम, चिदम्बरम साहब और प्रधानमंत्री साहब का, यह जो रिवोल्युशनरी कदम है, उसके लिए शुक्रिया अदा करना चाहता हूं।... (व्यवधान) ये लोग अंगुली को काट कर, थोड़ा-सा खून निकाल कर शहीद होना चाहते हैं। ... (व्यवधान) पंजाब में आग लगाने का एक खतरनाक मनसूबा इनका है।... (व्यवधान) इन बेचारों का सारा प्रोग्राम वहां का वहां रह गया। ... (व्यवधान) मैं चिदम्बरम साहब और कांग्रेस अध्यक्ष को मुबारकबाद देना चाहता हूं।... (व्यवधान) कांग्रेस का हाथ हमेशा किसान के साथ रहा है। ... (व्यवधान) देश की आजादी से ले कर आज तक जब भी किसान को कुछ मिला है तो कांग्रेस ने दिया है, यूपीए ने दिया है। 70 हजार करोड़ रुपये का जो पीछे कर्जा था, कर्जा माफी इन्होंने किया। ... (व्यवधान) सबसे बड़ा लैंड माफिया पंजाब में ये लोग हैं। ... (व्यवधान) चिदम्बरम साहब आपने आज इस काम को किया इससे सबसे बड़ा फायदा इस लैंड माफिया को गया। ... (व्यवधान) किसानों को भी यह गया है।... (व्यवधान) पंजाब के बड़े शहरों में इनकी जमीनें हैं। इन लोगों की हजारों एकड़ जमीनें हैं। ... (व्यवधान) They are playing to the gallery; they are just playing to the Press. इनके मेम्बर ने सेन्ट्रल हॉल में मिल कर कहा कि हम आप की लीडरशीप शुक्रिया अदा करना चाहते हैं।

अध्यक्ष महोदया : आप बैठ जाइए।

... (व्यवधान)

श्री प्रताप सिंह बाजवा : मैडम, एक मिनट में अपनी बात समाप्त करना चाहता हूं। ... (व्यवधान) इनके एक मेम्बर ऑफ पार्लियामेंट ने मुझे कहा कि बाजवा जी हम आपके कांग्रेस की लीडरशीप का शुक्रिया अदा करना चाहते हैं। ... (व्यवधान) ये अंदर कुछ कहते हैं और बाहर कुछ कहते हैं। ... (व्यवधान) इनके हाथी के दांत दिखाने के और, और खाने के और हैं। ... (व्यवधान) ये क्या बात करेंगे? ... (व्यवधान) इनको किसी किसान के साथ कोई दर्द नहीं है। ये सबसे बड़े लैंड माफिया हैं। ये लैंड शावर्स हैं। ये पंजाब में प्रॉपर्टी टैक्स

* Not recorded.

लगा रहे हैं। हमने वेल्थ टैक्स की बात की, हम ने वापस ले लिया। ...(व्यवधान) आप प्रॉपर्टी टैक्स वापस लो। ...(व्यवधान) बिजली पर लगाए हुए टैक्स को वापस लीजिए। मैडम, मुझे इनके मुख्य मंत्री साहब को एक बात कहनी है।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। आप लोग बोल चुके हैं।

...(व्यवधान)

अध्यक्ष महोदया : हरसिमरत कौर जी, आप बोल चुकी हैं। अब आप बैठ जाइए।

...(व्यवधान)



श्री प्रताप सिंह बाजवा : मुझे आखिर में एक बात इनके मुख्य मंत्री जी को कहनी है।...(व्यवधान) उर्दू का एक शेर है --

बिना लिबास के आए थे हम इस जहां में
एक कफन की खातिर इतना सफर करना पड़ा।

हमारी आपसे गुजारिश है कि अब *। ...(व्यवधान) जब जाना है तो चादर ही डालकर जाना है। अब छोड़ दीजिए, ड्रामा मत कीजिए।...(व्यवधान) सारा देश आपको जानता है।...(व्यवधान)

* अगर हिन्दुस्तान में *...(व्यवधान) मेरी आपसे यह गुजारिश है।...(व्यवधान) चिदम्बरम साहब, हम आपको मुबारक देना चाहते हैं।...(व्यवधान) आपने कमाल कर दिया। सारा पंजाब, सारे हिन्दुस्तान के किसान आपके साथ हैं।...(व्यवधान) हम आपको मुबारक देना चाहते हैं।...(व्यवधान)

SHRI P. CHIDAMBARAM: Madam, hon. Member Shrimati Harsimrat Kaur said that the Chief Minister of Punjab had either spoken to the Finance Minister or written to the Finance Minister. He may have told her that but I did not receive any letter nor did I receive any telephone call ... *(Interruptions)* Please sit down. Do not interrupt every line. ... *(Interruptions)* I heard you patiently and you must show me the courtesy of hearing me patiently.... *(Interruptions)* He is a very senior person. I wish he had telephoned me or I wish he had spoken to me or sent one of his MPs to speak to me. I am disappointed that I was not the beneficiary of his advice. But nevertheless ... *(Interruptions)* Please be patient.... *(Interruptions)* To set the records straight, this amendment, has been there in the Wealth Tax Act, has been there since 1993. Between 1993 and 2013 it is

* Expunged as ordered by the Chair.

nobody's case that any Finance Minister's attention was drawn to the fact that Wealth Tax was leviable on agricultural land. There have been a series of Finance Ministers since 1993. When, I asked myself, why, the answer is obvious in the section because it does not include land on which construction of a building is not permissible under any law. However, as I said, following certain judgments of the Punjab and Haryana High Court and the Supreme Court, which were rejected at the admission stage, a misapprehension may have arisen in some quarters that Wealth Tax is leviable on agricultural land falling within a municipal area or within the notified peripheral area. As I said and repeated, I sincerely appeal to them to accept and I am sure my friend knows that my reading of the law is correct. This section did not permit it but an apprehension may have arisen that under this section that Wealth Tax is leviable on agricultural land. When the representations were brought to my notice, the first three people who had brought it to my notice were Mr. Bajwa, Mr. Manish Tewari and Shrimati Preneet Kaur. Those were the three who first brought it to my notice. Then a much larger delegation met me and brought it to my notice. I had assured them and they said it on television yesterday that the policy of the UPA Government was not and is not to impose Wealth Tax on agricultural land. That should have rested the matter but I did not rest content with that. I worked hard late last night. I spoke to the Prime Minister upon his return, got it signed by the President and we have moved the amendment. The matter should come to an end rather than trade charges. I am grateful that she has welcomed the amendment. Let us pass the amendment unanimously. ... (*Interruptions*)

MADAM SPEAKER: The question is:

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 2013-2014 be taken into consideration.”

The motion was adopted.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Clause 2

Income Tax

Amendment made:

Page 2, line 31 for “194LC”, substitute “194 1LC, 194LD”. (1)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That clause 2, as amended, stand part of the Bill.”

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3

Amendment
of section-2



MADAM SPEAKER: The question is:

“That clause 3 stand part of the Bill.”

The motion was adopted.

Clause 3 was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI P. CHIDAMBARAM: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 2 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 2 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 3A

Amendment made:

Page 6, *after* line 13, *insert*—

Substitution ‘3A. In the Income-tax Act, for the expression of reference “the Foreign Exchange Regulation Act, 1973”,	46 of
of certain wherever it occurs, the expression “the Foreign	1973.
expression Exchange Management Act, 1999” shall be	
by other substituted.’ (2)	42 of
expression.	1999.

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That new clause 3A be added to the Bill.”

The motion was adopted.

New clause 3A was added to the Bill.

Clause 4

Amendment of section 10

Amendment made:

Page 8, *after* line 11, *insert*—

‘(VIA) in clause (48), for the words “sale of crude oil to any person”, the words “sale of crude oil, any other goods or rendering of services, as may be notified by the Central Government in this behalf, to any person” shall be substituted with effect from the 1st day of April, 2014;’. (3)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That clause 4, as amended, stand part of the Bill.”

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clauses 5 to 7 were added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI P. CHIDAMBARAM: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 4 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 4 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 7A

Amendment
of section 43.*Amendment made:*

Page 9, *after* line 35, *insert*—

‘(7A) In section 43 of the Income-tax Act, in clause (5), with effect from the 1st day of April, 2014,—

(I) in the proviso,—

(A) in clause (d), after the words “a recognised stock exchange;”, the word “or” shall be inserted;

(B) after clause (d), the following clause shall be inserted, namely:—

“(e) an eligible transaction in respect of trading in commodity derivatives carried out in a recognised association,”;

(II) the *Explanation* shall be numbered as “*Explanation 1*” thereof and in the *Explanation 1* as so renumbered, for the words “this clause”, the word, brackets and letter “clause (d)” shall be substituted;

(III) after *Explanation 1* as so renumbered, the following *Explanation* shall be inserted, namely:—

‘*Explanation 2.*— For the purposes of clause (e), the expressions—

(i) “commodity derivative” shall have the meaning as assigned to it in Chapter VII of the Finance Act, 2013;

(ii) “eligible transaction” means any transaction,—

(A) carried out electronically on screen-based systems through member or an intermediary, registered under the bye-laws, rules and regulations of the recognised association for trading in commodity derivative in accordance with the provisions of the Forward Contracts (Regulation) Act, 1952 and the rules, regulations or bye-laws made or directions issued under that Act on a recognised association; and

(B) which is supported by a time stamped contract note issued by such member or intermediary to every client indicating in the contract note, the unique client identity number allotted under the Act, rules, regulations or bye-laws referred to in sub-clause (A), unique trade number and permanent account number allotted under this Act;

74 of
1952.

(iii) “recognised association” means a recognised association as referred to in clause (j) of section 2 of the Forward Contracts (Regulation) Act, 1952 and which fulfils such conditions as may be prescribed and is notified by the Central Government for this purpose;’ (4)

74 of
1952.

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That new clause 7A be added to the Bill.”

The motion was adopted.

New clause 7A was added to the Bill.

Clauses 8 and 9 were added to the Bill.

Clause 10 Amendment of section 80C

MADAM SPEAKER: Shri Sanjay Dhotre to move amendment no. 34 – not present.

Shri Bhartruhari Mahtab to move amendment no. 35 – not present.

The question is:

“That clause 10 stand part of the Bill.”

The motion was adopted.

Clause 10 was added to the Bill.

Clauses 11 and 12 were added to the Bill.

Clause 13 Insertion of new section 80 EE

MADAM SPEAKER: Amendment nos. 36 to 41 – Members not present.

The question is:

“That clause 13 stand part of the Bill.”

The motion was adopted.

Clause 13 was added to the Bill.

Clause 14 was added to the Bill.

Clause 15 Amendment of Section 80GGB

MADAM SPEAKER: Amendment nos. 42 and 43 – Members not present.

The question is:

“That clause 15 stand part of the Bill.”

The motion was adopted.

Clause 15 was added to the Bill.

Clause 16 Amendment of section 80GGC

MADAM SPEAKER: Amendment nos. 44 and 45 – Members not present.

The question is:

“That clause 16 stand part of the Bill.”

The motion was adopted.

Clause 16 was added to the Bill.

Clauses 17 to 20 were added to the Bill.

Clause 21 Amendment of section 90

Amendments made:

Page 12, *after* line 27, *insert* –

‘(ba) in sub-section (4), for the words “a certificate, containing such particulars as may be prescribed, of his being a resident”, the words “a certificate of his being a resident” shall be substituted;’.

(5)

(Shri P. Chidambaram)

Page 12, *for* lines 30 to 32, *substitute* –

“(5) The assessee referred to in sub-section (4) shall also provide such other documents and information, as may be prescribed.”. (6)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That clause 21, as amended, stand part of the Bill ”

The motion was adopted.

Clause 21, as amended, was added to the Bill

Clause 22 Amendment of section 90A

Amendments made:-

Page 12, *after* line 38, *insert* –

‘(ba) in sub-section (4), for the words “a certificate, containing such particulars as may be prescribed, of his being a resident”, the words “a certificate of his being a resident” shall be substituted;’. (7)

Shri P. Chidambaram

Page 12, *for* lines 41 to 43, *substitute* –

“(5) The assessee referred to in sub-section (4) shall also provide such other documents and information, as may be prescribed.”. (8)

Shri P. Chidambaram

MADAM SPEAKER: The question is:

“That clause 22, as amended, stand part of the Bill.”

The motion was adopted.

Clause 22, as amended, was added to the Bill.

Clauses 23 and 24 were added to the Bill.

Clause 25 Amendment of Section 115A

Amendment made:

Page 16, *for* lines 17 to 23, *substitute* –

‘25. In section 115A of the Income-tax Act, in sub-section (1), with effect from the 1st day of April, 2014, -

(I) in clause (a),—

(A) *after* sub-clause (iiaa), the following sub-clause shall be inserted, namely:-

“(iiab) interest of the nature and extent referred to in section 194LD; or”;

(B) in item (BA), after the words, brackets, figures and letters “sub-clause (iiaa)”, the words, brackets, figures and letters “or sub-clause (iiab)” shall be inserted;

(C) in item (D), for the words, brackets, figures and letters “sub-clause (iiaa)”, the words, brackets, figures and letters “sub-clause (iiaa), sub-clause (iiab)” shall be substituted;

(II) in clause (b), for sub-clauses (A), (AA), (B) and (BB), the following sub-clauses shall be substituted, namely:-

“(A) the amount of income-tax calculated on the income by way of royalty, if any, included in the total income, at the rate of twenty-five per cent.;

(B) the amount of income-tax calculated on the income by way of fees for technical services, if any, included in the total income, at the rate of twenty-five per cent.; and”;

(9)

Shri P. Chidambaram

MADAM SPEAKER: The question is:

“That clause 25, as amended, stand part of the Bill. ”

The motion was adopted.

Clause 25, as amended, was added to the Bill

Motion Re: Suspension of rule 80 (i)

SHRI P. CHIDAMBARAM : I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 10 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 10 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 25A Amendment of Section 115AD

Amendment made:

Page 16, *after* line 23, *insert--*

25A. In section 115AD, in sub-section (1), in item (i), with effect from the 1st day of April, 2014, the following proviso shall be inserted, namely:—

“Provided that the amount of income-tax calculated on the income by way of interest referred to in section 194 LD shall be at the rate of five per cent.;”.

(10)
(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That new clause 25A be added to the Bill.”

The motion was adopted.

New Clause 25A was added to the Bill

The clauses 26 to 31 were added to the Bill

Motion Re: Suspension of rule 80(i)

SHRI P. CHIDAMBARAM : I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 11 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.11 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 31A Amendment of Section 138

Amendment made:

Page 19, *after* line 5, *insert*—

‘31A. In section 138 of the Income-tax Act, in sub-section (1), in clause (a), in sub-clause (i), for the words, figures, brackets and letter “section 2(d) of the Foreign Exchange Regulation Act, 1947”, the words, brackets, letter and figures “clause (n) of section 2 of the Foreign Exchange Management Act, 1999” shall be substituted.’.

7 of 1947.

42 of 1999.

(11)

(Shri P.Chidambaram)

MADAM SPEAKER: The question is:

“That new clause 31A be added to the Bill. ”

The motion was adopted.

New clause 31 was added to the Bill.

Clauses 32 to 36 were added to the Bill.

Clause 37 Amendment of section 153

Amendment made:

Page 21, *for line 8, substitute—*

‘37. In section 153 of the Income-tax Act,—

(I) in sub-section (1), for the third proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2012, namely:—

‘Provided also that in case the assessment year in which the income was first assessable is the assessment year commencing on the 1st day of April, 2009 or any subsequent assessment year and during the course of the proceeding for the assessment of total income, a reference under sub-section (1) of section 92CA is made, the provisions of clause (a) shall, notwithstanding anything contained in the first proviso, have effect as if for the words “two years”, the words “three years” had been substituted.’;

(II) in sub-section (2), for the fourth proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2012, namely:—

‘Provided also that where the notice under section 148 was served on or after the 1st day of April, 2010 and during the course of the proceeding for the assessment or reassessment or recomputation of total income, a reference under sub-section (1) of section 92CA is made, the provisions of this sub-section shall, notwithstanding anything contained in the second proviso, have effect as if for the words "one year", the words "two years" had been substituted.’;

(III) in sub-section (2A), for the fourth proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2012, namely:—

‘Provided also that where the order under section 254 is received by the Chief Commissioner or Commissioner or, as the case may be, the order under section 263 or section 264 is passed by the Commissioner on or after the 1st day of April, 2010, and during the course of the proceeding for the fresh assessment of total income, a reference under sub-section (1) of section 92CA is made, the provisions of this sub-section shall, notwithstanding anything

contained in the second proviso, have effect as if for the words "one year", the words "two years" had been substituted.';

(IV) in Explanation 1,—'. (12)
(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That clause 37, as amended, be added to the Bill. ”

The motion was adopted.

Clause 37, as amended, was added to the Bill.

Clause 38 Amendment of section 153 B

Amendment made:

. Page 21, *for* line 31, *substitute*—

‘38. In section 153B of the Income-tax Act, in sub-section (1),—

(a) for the fourth proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2012, namely:—

‘Provided also that in case where the last of the authorisations for search under section 132 or for requisition under section 132A was executed during the financial year commencing on the 1st day of April, 2009 or any subsequent financial year and during the course of the proceeding for the assessment or reassessment of total income, a reference under sub-section (1) of section 92CA is made, the provisions of clause (a) or clause (b) of this sub-section, shall, notwithstanding anything contained in clause (i) of the second proviso, have effect as if for the words "two years", the words "three years" had been substituted.’;

(b) for the sixth proviso, the following proviso shall be substituted and shall be deemed to have been substituted with effect from the 1st day of July, 2012, namely:—

‘Provided also that in case where the last of the authorisations for search under section 132 or for requisition under section 132A was executed during

the financial year commencing on the 1st day of April, 2009 or any subsequent financial year and during the course of the proceeding for the assessment or reassessment of total income, in case of other person referred to in section 153C, a reference under sub-section (1) of section 92CA is made, the period of limitation for making the assessment or reassessment in case of such other person shall, notwithstanding anything contained in clause (ii) of the second proviso, be the period of thirty-six months from the end of the financial year in which the last of the authorisations for search under section 132 or for requisition under section 132A was executed or twenty-four months from the end of the financial year in which books of account or documents or assets seized or requisitioned are handed over under section 153C to the Assessing Officer having jurisdiction over such other person, whichever is later.’;

(c) in the Explanation,—’. (13)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That clause 38, as amended, stand part of the Bill. ”

The motion was adopted.

Clause 38, as amended, was added to the Bill.

Clauses 39 to 41 were added to the Bill.

Clause 42 Insertion of new section 194-1A

Amendment made:

Page 22, after line 22, insert—

“(3) The provisions of section 203A shall not apply to a person required to deduct tax in accordance with the provisions of this section.”. (14)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That clause 42, as amended, stand part of the Bill.”

The motion was adopted.

Clause 42, as amended, was added to the Bill.

Clause 43 Amendment of section 194 LC

Amendment made:

Page 22, for lines 28 to 42, substitute—

‘43. After section 194LC of the Income-tax Act, with effect from the 1st day of June, 2013, the following section shall be inserted, namely:--

Insertion
of new
section
194LD

Income by way
of interest on
certain bonds
and
Government
securities.

“194LD. (1) Any person who is responsible for paying to a person being a Foreign Institutional Investor or a Qualified Foreign Investor any income by way of interest referred to in sub-section (2), shall, at the time of credit of such income to the account of the payee or at the time of payment of such income in cash or by the issue of a cheque or draft or by any other mode, whichever is earlier, deduct income-tax thereon at the rate of five per cent.

(2) The income by way of interest referred to in sub-section (1) shall be the interest payable on or after the 1st day of June, 2013 but before the 1st day of June, 2015 in respect of investment made by the payee in—

(i) a rupee denominated bond of an Indian company;

or

(ii) a Government security:

Provided that the rate of interest in respect of bond referred to in clause (i) shall not exceed the rate as may be notified by the Central Government in this behalf.

Explanation.—For the purpose of this section,—

(a) “Foreign Institutional Investor” shall have the meaning assigned to it in clause (a) of the Explanation to section 115AD;

(b) “Government security” shall have the meaning assigned to it in clause (b) of section 2 of the Securities Contracts (Regulation) Act, 1956;

42 of
1956.

(c) “Qualified Foreign Investor” shall have the meaning assigned to it in the Circular, No. Cir/IMD/DF/14/2011, dated the 9th August, 2011, as amended from time to time, issued by the Securities and Exchange Board of India, under section 11 of the Securities and Exchange Board of India Act, 1992.”.

15 of
1992.

(15)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That clause 43, as amended, stand part of the Bill.”

The motion was adopted.

Clause 43, as amended, was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI P.CHIDAMBARAM: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 16 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 43A

Amendment of section 195

Amendment made:

Page 22, *after* line 42, *insert--*

‘43A. In section 195 of the Income-tax Act, in sub-section (1), after the word, figures and letters “section 194LC”, the words, figures and letters “or section 194LD” shall be inserted with effect from the 1st day of June, 2013;

(16)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That new clause 43A be added to the Bill.”

The motion was adopted.

New clause 43A was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI P.CHIDAMBARAM: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 17 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 43B Amendment of section 196D.

Amendment made:

Page 22, *after* line 42, *insert--*

43B. In section 196D of the Income-tax Act, in sub-section (1), for the words, brackets, letters and figures “any income in respect of securities referred to in clause (a) of sub-section (1) of section 115AD is payable”, the words, brackets, letters and figures “any income in respect of securities referred to in clause (a) of sub-section (1) of section 115AD, not being income by way of interest referred to in section 194 LD, is payable” shall be substituted with effect from the 1st day of June, 2013; (17)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That new clause 43B be added to the Bill.”

The motion was adopted.

New clause 43B was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI P.CHIDAMBARAM: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 18 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 18 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 43C

Amendment of section 204

Amendment made:

Page 22, *after* line 42, *insert*—

43C. In Section 204,—

(A) in clause (iia), for the words “authorised dealer”, the words “authorised person” shall be substituted;

(B) in the *Explanation*, for clause (b), the following clause shall be substituted, namely:—

‘(b) “authorised person” shall have the meaning assigned to it in clause (c) of section 2 of the Foreign Exchange Management Act, 1999.’; (18)

42 of
1999.

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That new clause 43C be added to the Bill.”

The motion was adopted.

New clause 43C was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI P.CHIDAMBARAM: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 19 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 19 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 43D

Amendment of section 206AA.

Amendment made:

Page 22, *after* line 42, *insert*—

43D. In section 206AA of the Income-tax Act, after sub-section (6), the following sub-section shall be inserted with effect from the 1st day of June, 2013,—

“(7) The provisions of this section shall not apply in respect of payment of interest, on long-term infrastructure bonds, as referred to in section 194LC, to a non-resident, not being a company, or to a foreign company.”; (19)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That new clause 43D be added to the Bill.”

The motion was adopted.

New clause 43D was added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI P.CHIDAMBARAM: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 20 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 20 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 43E

Amendment of section 206C.

Amendment made:

Page 22, after line 42, insert—

‘43E. In sub-section (1D) of section 206C of the Income-tax Act, the brackets and words “(excluding any coin or any other article weighing ten grams of less)” shall be omitted with effect from the 1st day of June, 2013.’ (20)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That new clause 43E be added to the Bill.”


The motion was adopted.

New clause 43E was added to the Bill.

Clauses 44 to 46 were added to the Bill.

Motion Re: Suspension of Rule 80(i)

SHRI P. CHIDAMBARAM: Madam, I beg to move:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha  so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No.21 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

MADAM SPEAKER: The question is:

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 21 to the Finance Bill, 2013 and that this amendment may be allowed to be moved.”

The motion was adopted.

New Clause 46A Amendment of section 252.

Amendment made:

Page 23, *after* line 35, *insert*—

‘46A. In section 252 of the Income-tax Act, for sub-section (3), the following sub-section shall be substituted with effect from the 1st day of June, 2013, namely:—

“(3) The Central Government shall appoint—

(a) a person who is a sitting or retired Judge of a High Court and who has completed not less than seven years of service as a Judge in a High Court; or

(b) the Senior Vice-President or one of the Vice-Presidents of the Appellate Tribunal,

to be the President thereof.”.’ (21)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That New Clause 46A be added to the Bill.”

The motion was adopted.

New Clause 46A, was added to the Bill.

Clauses 47 to 50 were added to the Bill.

Clause 51 Amendment of section 2.

Amendment made:

Page 24, *for* lines 15 to 41, *substitute*—

’51. In section 2 of the Wealth-tax Act, 1957 (hereinafter referred to as the Wealth-tax Act), in clause (ea), in *Explanation 1-* 27 of 1957

(A) in clause (b), for the words “but does not include land on which construction of a building”, the following shall be substituted and shall be deemed to have been substituted

with effect from the 1st day of April, 1993, namely:-

“but does not include land classified as agricultural land in the records of the Government and used for agricultural purpose or land on which construction of a building”;

(B) for clause (b) as so amended, the following clause shall be substituted with effect from the 1st day of April, 2014, namely:-

‘(b) “urban land” means land situate-

(i) in any area which is comprised within the jurisdiction of a municipality (whether known as a municipality, municipal corporation, notified area committee, town area committee, town committee, or by any other name) or a cantonment board and which has a population of not less than ten thousand; or

(ii) in any area within the distance, measured aeriaily,-

(I) not being more than two kilometers, from the local limits of any municipality or cantonment board referred to in sub-clause (i) and which has a population of more than then thousand but not exceeding one lakh; or

(II) not being more than six kilometers, from the local limits of any municipality or cantonment board referred to in sub-clause (i) and which has a population of more than one lakh but not exceeding ten lakh; or

(III) not being more than eight kilometers, from the local limits of any municipality or cantonment board referred to in sub-clause (i) and which has a population of more than ten lakh,

but does not include land classified as agricultural land in the records of the Government and used for agricultural purposes or land on which construction of a building is not permissible under any law for the time being in force in the area in which such land is situation or the land occupied by any building which has been constructed with the approval of the appropriate authority or any unused land held by the assessee for industrial purposes for a period of two years from the date of its acquisition by him or any land held by the assessee as stock-in-trade for a period of ten years from the date of its acquisition by him.

Explanation.-For the purposes of clause (b) of *Explanation 1*, “population” means the population according to the last preceding census of which the relevant figures have been published before the date of valuation.’ (67)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That clause 51, as amended, stand part of the Bill.”

The motion was adopted.

Clause 51, as amended, was added to the Bill.

Clauses 52 to 66 were added to the Bill.

... (*Interruptions*)

13.37 hrs

At this stage, Shrimati Harsimrat Kaur Badal and some other hon. Members left the House.

Clause 67 Amendment of section 129C

MADAM SPEAKER: Prof. Sk. Saidul Haque : Not present.

The question is:

“That clause 67 stand part of the Bill.”

The motion was adopted.

Clause 67 was added to the Bill.

Clauses 68 to 92 were added to the Bill.

Clause 93 Amendment of Act 32 of 1994

Amendment made:

Page 32, *for* lines 4 to 7, *substitute*—

Special “99. (1) Notwithstanding anything
provision contained in section 66, as it stood prior to
for taxable the 1st day of July, 2012, or in section 66B,
services no service tax shall be levied or collected in
provided by respect of taxable services provided by the
Indian Indian Railways during the period prior to
Railways. the 1st day of October, 2012.

(2) No refund shall be made of service tax
paid in respect of taxable services provided
by the Indian Railways during the said
period prior to the 1st day of October,
2012.”. (22)

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That clause 93, as amended, stand part of the Bill.”

The motion was adopted.

Clause 93, as amended, was added to the Bill.

Clauses 94 to 125 were added to the Bill.

The First Schedule and the Second Schedule were added to the Bill.

Third Schedule

Amendment made:

Page 50, *after* line 6, *insert* —

‘(1A) in Chapter 8, —

(a) in tariff item 0801 32 10, for the entry in column
(4), the entry “70%” shall be substituted;

(b) in tariff item 0801 32 20, for the entry in column
(4), the entry “70%” shall be substituted;

(c) in tariff item 0801 32 90, for the entry in column
(4), the entry “70%” shall be substituted;’.

THE
THIRD
SCHEDULE.
LE.

(Shri P. Chidambaram)

MADAM SPEAKER: The question is:

“That the Third Schedule, as amended, stand part of the Bill.”

The motion was adopted.

The Third Schedule, as amended, was added to the Bill.

The Fourth Schedule, the Fifth Schedule and the Sixth Schedule

were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI P. CHIDAMBARAM : Madam, I beg to move:

“That the Bill, as amended, be passed.”

MADAM SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

MADAM SPEAKER: A number of new clauses have been added to the Bill. I direct that the subsequent clauses, wherever required, may be re-serialised accordingly.

The House stands adjourned to meet on Thursday, the 2nd May, 2013 at 11.00 a.m.

13.40 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, May 2, 2013/ Vaisakha 12, 1935 (Saka).
